

30/100

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No...174/02.....

R.A/C.P No.....

E.P/M.A No.....

1. Orders Sheet. O.A-174/02..... Pg..... 1 ..... to..... 4 .....
2. Judgment/Order dtd. 06/02/2003..... Pg..... 1 ..... to..... 5 ..... Dismissed
3. Judgment & Order dtd..... Received from H.C/Supreme Court
4. O.A..... 174/02..... Pg..... 1 ..... to..... 21 .....
5. E.P/M.P..... N.I.L...... Pg..... to.....
6. R.A/C.P..... N.I.L...... Pg..... to.....
7. W.S submitted by the Respondent Pg..... 1 ..... to..... 34 .....  
No-174/5
8. Rejoinder..... Pg..... to.....
9. Reply..... Pg..... to.....
10. Any other Papers..... Pg..... to.....
11. Memo of Appearance.....
12. Additional Affidavit.....
13. Written Arguments.....
14. Amendment Reply by Respondents.....
15. Amendment Reply filed by the Applicant.....
16. Counter Reply.....

SECTION OFFICER (Judl.)

FROM No. 4  
(SEE RULE 42 )

GENERAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH:

ORDER SHEET

Original Application No. 174/2002

Wise Petition No. /

Contempt Petition No. /

Review Application No. /

Applicants. N. Raghavam

-Vs-

Respondant(s) K. O. P. Toms

Advocate for the Appellant(s) To be heard in absentia

Advocate for the Respondant(s) Cast

Notes of the Registry	Date	Order of the Tribunal
This is an application in form C.P. for Rs. 30/- deposited with IP / 176387 606 Dated 26.5.2002 Re. 174/2002 By Registration P.D.	29.5.02	The application is admitted. Call for the records. List on 28.5.2002 for orders.
Stamps taken alongwith money Rs. 10/- and fee Rs. 4648b/s of 100.20.5.2002 of D.T.	28.6.02	List on 13.8.2002 to enable the respondents to file written statement.
Notice refused and sent to D/s for writing the respondent No. 1707 by Legal A.D. D.N. 1596 b/ 1602 Dtd 31/5/02	13.8.2002	Put up the matter again on 11.9.2002 for filing of written statement as prayed by Mr. A. Deb Roy, Sr. C.G.S.C.
	bb	I C Uhar Member Vice-Chairman

⑪ Service report we  
still awaited.

Zy  
27.6.02

11.9.02 Mr. A.Deb Roy, learned Sr. C.G.S.C. appearing on behalf of the Respondents prays for time for filing written statement. Prayer is allowed. List again on 9.10.2002 for orders.

No written statement  
has been filed.

Zy  
12.8.02

No WLS has been filed.

Zy  
10.9.02

No written statement  
has been filed.

9.10.02 List again on 20.11.2002 for written statement on the prayer made by Mr. A.Deb Roy, learned Sr. C.G.S.C. for the respondents.

ICC Chauhan  
Member

Vice-Chairman

mb

20.11.02 Perused the application dated 30.10.2002 sent by the applicant Sri. M.Raghavan for expeditious disposal. Mr. A.Deb Roy, learned Sr. C.G.S.C. for the respondents submitted that he is yet to receive the further instructions on the matter and therefore he could not file written statement in time. We do not approve the conduct of the respondents in delaying the proceedings. Further three weeks time is allowed to the respondents as last chance for filing written statement, else the matter shall be proceeded ex parte.

A copy of the order may be furnished to Mr. A.Deb Roy, learned Sr. C.G.S.C. for the respondents to take necessary steps.

List the matter on 13.12.2002 for further orders.

No written statement  
has been filed.

Zy  
12.12.02

ICC Chauhan  
Member

Vice-Chairman

DR. M.C. Salma  
22/11/03

## Order of the Tribunal

Note of the Registry Date

13.12.02

No written statement is forthcoming. Mr. A. Deb Roy, learned Sr. C.G. S.C. for the respondents again prayed for time for filing written statement. In view of the order dated 20.11.2002, I am not inclined to extend further time for filing written statement. List on 22.1.2003 for hearing. The respondents if desired may file written statement within two weeks from today.

No written statement has been filed.

33

21.1.03.

mb

22.1.2003

Present:- The Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman.

The Hon'ble Mr. S.K. Hajra, Administrative Member.

Dr. M.C. Sarma, learned counsel, who was present in the Court is appointed as counsel for the applicant in this matter, who agreed to argue this matter.

List the matter on 23.1.2003 for hearing.

Member

Vice-Chairman

bb

23.1.2003

Present:- The Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman.

The Hon'ble Mr. S.K. Hajra, Administrative Member.

Heard Dr. M.C. Sarma, learned amicus curiae for the applicant and also Mr. A. Deb Roy, learned Sr. C.G. S.C. for the respondents.

Mr. A. Deb Roy, learned Sr. C.G. S.C. is requested to place before us the order No. 23/99/S.III dated 22.2.1999 promoting persons to Junior Time Scale of Indian Broadcasting (Programme) Service on regular basis in officiating capacity w.e.f. 19.6.1993 as well as the judgment and order dated 30.7.1999 rendered by the Hon'ble Supreme Court mentioned in Para 5 of the written statement and other relevant

Comtd.

Note of the Registry

Date

Contd.

23.1.2003

informations.

Received copy

23/11/03

put up the matter on 3.2.2003 for final hearing. A copy of the order be communicated to Mr. A. Deb Roy, Sr. C.G.S.C. for taking necessary steps.

Smt  
Member

Vice-Chairman

bb

3.2.2003

Mr. A. Deb Roy, learned Sr. C.G.S.C. appearing on behalf of the respondents prayed for adjournment of the case on the ground that the relevant records of the matter are in Delhi. Mr. M.C. Sarma, learned Amicus curie for the applicant has no objection. The case is accordingly adjourned and posted for hearing on 6.2.2003.

Smt  
Member

Vice-Chairman

mb

6.2.2003

Heard Dr. M.C. Sarma, learned appearing on behalf counsel of the applicant as amicus curie. Also heard Mr. A. Deb Roy, learned Sr. C.G.S.C. Hearing concluded. Judgment delivered in open court, kept in separate sheets. The application is dismissed. No order as to costs.

Smt. K. M. Ray  
Member

Vice-Chairman

nkm

13.3.03

Copy of the Judgment has been sent to the D/Secy for issuing the same to the applicant as well as to the L/Advocate for the People

R.S.

6

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

O.A. / XXXX No. 174 . . . of 2002

6.2.2003  
DATE OF DECISION . . . . .  
. . . . .

Shri N. Raghavan

APPLICANT(S).

Dr M.C. Sarma (amicus curiae)

ADVOCATE FOR THE  
APPLICANT(S).

- VERSUS -

The Union of India and others

RESPONDENT(S).

Mr A. Deb Roy, Sr. C.G.S.C.

ADVOCATE FOR THE  
RESPONDENT(S).

THE HON'BLE MR JUSTICE D.N. CHOWDHURY, VICE-CHAIRMAN

THE HON'BLE MR S.K. HAJRA, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see Yes  
the judgment ?
2. To be referred to the Reporter or not ? No
3. Whether their Lordships wish to see the fair copy of the No  
judgment ?
4. Whether the judgment is to be circulated to the other Benches ? No

Judgment delivered by Hon'ble Vice-Chairman

X

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No.174 of 2002

Date of decision: This the 6th day of February 2003

The Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman

The Hon'ble Mr S.K. Hajra, Administrative Member

Shri N. Raghavan  
Deputy Director  
Doordarshan  
Itanagar.

.....Applicant

By Advocate Dr M.C. Sarma as Amicus Curie.

- versus -

1. The Secretary,  
Ministry of Information & Broadcasting,  
New Delhi.
2. The Chief Executive Officer  
Prasar Bharati,  
New Delhi.
3. The Director General  
All India Radio,  
Akashvani Bhawan, New Delhi.
4. The Director General  
Doordarshan,  
New Delhi.
5. Shri M.L. Raipuria  
Director (A&F)  
All India Radio,  
Akashvani Bhawan, New Delhi.
6. Shri V. Srinivasan,  
Deputy Director,  
Through the Director General,  
All India Radio,  
Akashvani Bhawan, New Delhi.
7. Shri K. Gunashekhar  
Deputy Director,  
All India Radio,  
Bangalore.

.....Respondents

By Advocate Mr A. Deb Roy, Sr. C.G.S.C.

.....

O R D E R (ORAL)CHOWDHURY. J. (V.C.)

Following are the reliefs prayed for by the applicant in this O.A.:

- a) The applicant to be considered for promotion to STS cadre from the date Shri V. Srinivasan has been promoted - a junior
- b) STS promotion should be retrospective with all consequential benefits as has been accorded to his juniors.

2. This is the second round of litigation. The applicant earlier moved an O.A. before the Bangalore Bench of the Central Administrative Tribunal for a direction to the respondents for consideration of his case for promotion to the senior time scale in the Indian Broadcasting (Programme) Service with effect from 31.12.1998, i.e. the date on which the case of several of his juniors were considered and promoted to senior time scale. The Bench on consideration directed the applicant to make a detailed representation to the authorities narrating his grievances and the respondents in turn were directed to consider his representation within the time prescribed. In terms of the Judgment and Order passed by the Bangalore Bench, the applicant submitted his representation in time and the authority by the order impugned in the present O.A. dated 27.3.2002 considered the representation of the applicant and turned down the same by a reasoned order. The legitimacy of the action of the respondents including

the.....

the order dated 27.3.2002 is assailed in this proceeding as unlawful. The applicant filed the application and prayed to be heard in absentia.

3. The respondents filed the written statement denying and disputing the pleadings. The case was taken up for hearing and since the applicant is not represented we engaged Dr M.C. Sarma to assist the Tribunal as Amicus Curie and Dr Sarma lent his full assistance and argued the matter on behalf of the applicant very ably.

4. Dr M.C. Sarma, learned counsel for the applicant, in course of his arguments even assailed the action of the respondents in the matter of allocation of cadre whereby the applicant was allocated by the authority to the Programme Management Cadre of Doordarshan. Dr Sarma contended that the applicant did not opt for Doordarshan and ignoring his option, arbitrarily the respondents allocated him in the Programme Management Cadre of Doordarshan in the junior time scale.

5. Mr A. Deb Roy, learnt Sr. C.G.S.C., on the other hand submitted that the cadre allocation was done by assiduously adhering to the Indian Broadcasting (Programme) Service Rules, 1990 and placed reliance on Rule 7 of the Rules.

6. We have perused the Rules placed before us which amongst others mentioned that the Departmental Promotion Committee as specified in Schedule VI, on due consideration of the preference and suitability thereof for acceptance, would recommend the cadre as well as the media in which they shall be appointed on promotion. Mr A. Deb Roy also submitted that the allocation under the

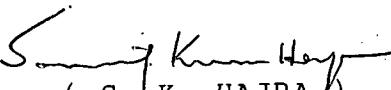
rules.....

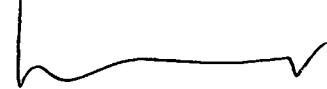
rules is irreversible. Countering the submission, Dr Sarma stated that a proviso is added to Sub Rule (6) (d) of the Rules carving out an exception and giving scope of the controlling authority to allocate the cadre on persons who failed to indicate his or her choice. On consideration of the rules it cannot be said that a DPC is totally devoid of its power to allocate the cadre. The DPC is charged with the responsibility to consider both the preference as well as the suitability and thereafter only it is to recommend its cadre as well as the media. This exercise was completed in 1999 and it seems the applicant did not demur on the cadre allocation. He was granted promotion to the junior time scale of Indian Broadcasting (Programme) Service on regular basis in officiating capacity with effect from 19.6.1990. According to the applicant the order dated 18.7.1994 by which alongwith others he was also promoted to the junior time scale/Programme Management Cadre of AIR and Doordarshan placing him at the disposal of the Doordarshan stood automatically annulled and cancelled. We find it difficult to accept this contention in the absence of any further materials in this regard. The other contention of the applicant was confined as to the legitimacy of the promotion of Shri V. Srinivasan, a junior in the common cadre of Programme Management Cadre of AIR, without considering the case of the applicant. In the impugned order the authority contended that Shri V. Srinivasan belonged to the Programme Management Cadre of AIR and therefore, he was working in a different channel. In the written statement the respondents further stated that the promotion of Shri V. Srinivasan was cancelled in view of the subsequent order of the court.

7. We have scanned the impugned order passed by the Director (A&F) of the Prasar Bharati. The authority took into consideration his grievances and thereafter passed a reasoned order. The reasons assigned by the authority in rejecting the representation of the applicant cannot be said to be arbitrary or perverse requiring interference from the Tribunal. In the circumstances we do not find any merit in this application. We, however, make it clear that the dismissal of this application shall not preclude the authority to consider the case of the applicant for promotion alongwith other eligible candidates as and when vacancy arises in his turn as per law.

8. Before concluding, we must mention about the able assistance rendered by Dr M.C. Sarma as an amicus curie, that aided us to adjudicate the issues raised alongwith Mr A. Deb Roy, learned Sr. C.G.S.C.

8. Subject to the observations made above, the application stands dismissed. There shall, however, be no order as to costs.

  
( S. K. HAJRA )  
ADMINISTRATIVE MEMBER

  
( D. N. CHOWDHURY )  
VICE-CHAIRMAN

COURT COPY - I

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH : GUWAHATI

28 MAY 2002 O.A. No. 174 /2002

IN THE MATTER OF

N. RAGHAVAN  
DEPUTY DIRECTOR  
DOORDARSHAN  
ITANAGAR - 791 111

APPLICANT

Vs.

UNION OF INDIA AND ORS

RESPONDENT

INDEX

<u>SL. NO.</u>	<u>DESCRIPTION</u>	<u>PAGE NO.</u>
1.	Application u/s 19 of the AT Act, 1985	1 to 7
2. Annexure - A1	O.A. 1874/2000 delivered by Hon'ble CAT, Bangalore (True photocopy)	8 To 9
3. Annexure - A2	Representation in this regard dated 21/12/2001 (True photocopy)	10 To 11
4. Annexure - A3	Reply by the department No. C-18011/18/2002-SI(A), dated 27/3/2002 (True photocopy)	12 To 13
5. Annexure - A4	Combined seniority list of Programme Executives OM No. 4(47)/92/SIB, dated 30/10/1992 (True photocopy)	14 To 21

To be heard in absentia

21/5/02  
APPLICANT

23 MAY 2002

Guwahati Bench  
Guwahati Tribunal

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH: GUWAHATI

O.A. No. 174 /2002

IN THE MATTER OF

N. RAGHAVAN  
DEPUTY DIRECTOR  
DOORDARSHAN  
ITANAGAR - 791 111

APPLICANT

Vs.

1. SECRETARY, MINISTRY OF INFORMATION & BROADCASTING SHASTRI BHAWAN NEW DELHI - 110 001. RESPONDENT

2. CHIEF EXECUTIVE OFFICER PRASAR BHARATI MANDI HOUSE NEW DELHI - 110 001. RESPONDENT

3. DIRECTOR GENERAL ALL INDIA RADIO AKASHVANI BHAWAN PARLILAMENT STREET NEW DELHI - 110 001. RESPONDENT

4. DIRECTOR GENERAL DOORDARSHAN MANDI HOUSE NEW DELHI - 110 001. RESPONDENT

5. SHRI M.L. RAJPURIA DIRECTOR (A&F) ALL INDIA RADIO AKASHVANI BHAWAN PARLIAMENT STREET NEW DELHI - 110 001. RESPONDENT

6. SHRI V. SRINIVASAN DEPUTY DIRECTOR Through DG, ALL INDIA RADIO, AKASHVANI BHAVAN, PARLIAMENT STREET NEW DELHI - 110 001. RESPONDENT

7. SHRI K. GUNASHEKAR DEPUTY DIRECTOR ALL INDIA RADIO BANGALORE - 560 001. RESPONDENT

*[Handwritten signatures and initials: a large 'C' and 'S' with a diagonal line through them, and the date '21/5/02' written across the line.]*

**1. Particulars of the order against which the application is made.**

That the applicant is aggrieved by the Order No. 32013/3/98-SI(A), dated 31/12/98 issued by the Directorate wherein several juniors to me. In the Combined Seniority List vide OM 4(47)/92/SI(B), dated 30/10/1992 were promoted to STS on adhoc basis without considering me despite my eligibility. And subsequent reply by the respondents vide No. C-18011/18/2002-SI(A), dated 27/3/2002

**2. Jurisdiction of the Tribunal.**

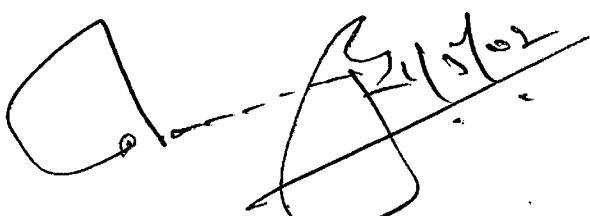
That the applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of this Hon'ble Tribunal.

**3. Facts of the case.**

3(1) That the applicant was originally selected by All India Radio during 1978 as Transmission Executive and subsequently by UPSC during 1980 as Programme Executive. During 1989, the applicant was asked to exercise his option to serve in All India Radio or Doordarshan under IBPS Production or Management cadre. Accordingly, the applicant opted to serve at All India Radio production cadre.

3(2) During 1993, the applicant was promoted to Junior Time Scale on adhoc basis at All India Radio Production under IBPS. Subsequently, this initial adhoc service at All India Radio under IBPS was regularized. During 1994, the applicant was transferred to Doordarshan management cadre and the applicant obeyed the orders.

3(3) Vide order No. 32013/3/98-SI(A) dated 31/12/98 adhoc promotion to the cadre of STS was made wherein several of my juniors from the Combined Seniority list of Programme Executives were promoted and I was not considered despite my eligibility and being regularized at AIR in the JTS cadre. Shri V. Srinivasan is one such junior, whose seniority number is 220 and mine is 116 Vide OM No. 4(47)/92/SI(B) dated 30/10/1992.



4(1) The action of the respondent is arbitrary and malafide on the face of it, illegal

without application of mind in accordance with set norms and is also against the law as laid down by the various Courts and Tribunals and is against natural justice.

4(2) The respondents have contradicted their own orders and have willfully denied my due with malafide contention.

4(3) Whenever a junior is considered for promotion his senior also has to be considered when the applicant fulfills all the requirements for such a consideration.

4(4) The respondents have willfully misinterpreted the clauses and rules to justify their erroneous administrative lapse.

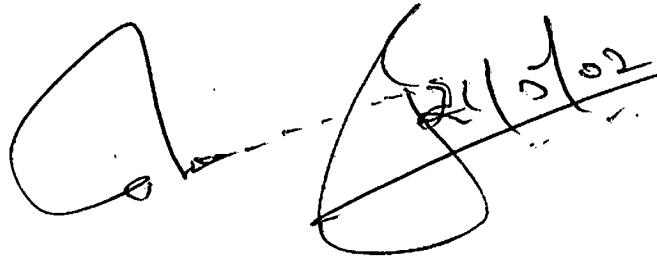
4(5) The respondents have replied that the seniority of Programme Executives cadre is irrelevant in IBPS – without informing the applicant all these years and the IBPS Gazette Notification No. 486 of November 5<sup>th</sup> 1990, vide clause 8 pertaining to seniority reads –

**“The relative seniority of members of the service appointed in accordance with rule 6 at the time of initial constitution of the service shall be governed by their relative seniority obtaining on the date of commencement of these rule”.**

4(6) Under no circumstances a junior at the feeder cadre of Programme Executive can be promoted overlooking a senior – a denial of natural justice.

4(7) The respondents contention that seniority as Programme Executive is irrelevant is a pervert statement, as seniority is cumulative and can not be changed or altered without a written communication to the concerned with due reasons. Seniority is not at the discretion of the department, but is the quantification of service rendered and it remains an undisputable fact.

5(1) The respondent has communicated that the applicant's adhoc service in JTS at AIR was regularized against Doordarshan.



A handwritten signature in black ink, consisting of a stylized 'C' on the left and a more complex, cursive mark on the right. To the right of the cursive mark, the date '21/01/02' is written in a clear, printed-style font.

could be regularized at Doordarshan when I was not an employee of Doordarshan? 10

5(3) Transfer of officials of AIR and DDK is a matter of routine and such transfers or allotment should not infringe on the seniority of the employee or should not be detrimental to one's career prospects. The applicant is a victim of such whimsical act.

**6(1) Details of remedies sought –**

The applicant made eight representations in this regard to the respondents 2 and 3 over a period of 2 years in addition to a visit to Delhi.

6(2) Deputy Director General, South Zone referred this anomaly through two DO letters addressed to the Incharge Director General of All India Radio.

6(3) The applicant filed O.A. 1874/2000 at Hon'ble Central Administrative Tribunal, Bangalore.

6(4) The applicant reiterated the claim vide his representation dated 11/12/2001 to the respondents.

6(5) Matters not previously filed or pending in any other Court or Tribunal.

**7. Relief sought -**

In view of the facts mentioned in Para 3(2), 3(3), 4(3), 4(5), 5(3) & 4(6) prays that Hon'ble Tribunal to be kindly pleased and grant the under mentioned reliefs –

- a) The applicant to be considered for promotion to STS cadre from the date Shri V. Srinivasan has been promoted – a junior.
- b) STS promotion should be retrospective with all consequential benefits as has been accorded to his juniors.
- c) Grant the applicant the cost.
- d) Pass any other and further order in favour of applicant.

*[Handwritten signatures and initials]*

8. Interim order, if any, prayed for.

Applicant prays that in the interest of justice this matter be decided at the admission state.

9. N/A.

10. Particulars of the postal order in respect of the application fee -

24E-464868 - Rs. 10.00

7G-387606 - Rs. 50.00

11. List of enclosures :

As per the Index.

Place: Itanagar

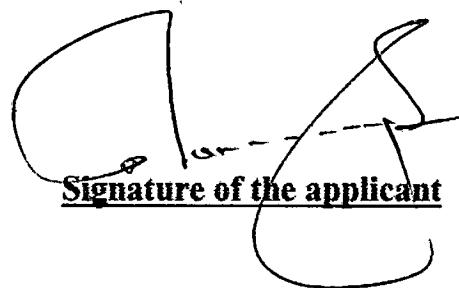
Dated: 21-5-2002

  
APPLICANT

**VERIFICATION**

I, N. Raghavan, S/o Late N.T. Venkatachary, R/o C-116, Doordarshan Colony, Itanagar, aged about 51 years, working as Deputy Director at Doordarshan Kendra, Itanagar do hereby clarify the contents of the Paras 1 to 3,4,5 and 6 to be true and correct to my personal knowledge and Paras 3 to 6 based on legal advice and that I have not suppressed any material fact.

Date: 21-5-2002  
Itanagar.

  
Signature of the applicant

# ANNEXURE - A

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO. 1874/2000

TUESDAY THIS THE 27TH DAY OF NOVEMBER, 2001

SHRI NITYANANDA PRUSTY  
SHRI S.K. HAJRA

MEMBER(J)  
MEMBER(A)

N. Raghavan,  
S/o late N.T. Venkatachari,  
aged 50 years,  
Assistant Station Director,  
All India Radio,  
Dharwad - 580008

Applicant

( By Advocate Shri M.N. Swamy )

v.

1. The Government of India,  
represented by its Secretary,  
Ministry of Information &  
Broadcasting, Shastri Bhavan,  
New Delhi - 110 001

2. The Director General,  
All India Radio,  
Akashavani Bhavan,  
Parliament Street,  
New Delhi - 110 001

3. The Deputy Director (Admn.),  
Akashavani Bhavan,  
Parliament Street,  
New Delhi - 110 001

Respondents

( By Sr. Standing Counsel Shri M.V. Rao )

## ORDER

SHRI NITYANANDA PRUSTY, MEMBER(J)

The applicant, who is presently working as Assistant Station Director, All India Radio, Dharwad, has filed the present application for a direction to the respondents to consider his case for promotion to the senior time scale in the Indian Broadcasting (Programme) Service w.e.f. 31.12.1998 i.e. the date on which the cases of several juniors to the applicant were considered and who were promoted to



True Copy  
Signature

BANGALORE BENCH  
++++++  
2nd Floor. BDA  
Commercial Complex,  
Indiranagar,  
BANGALORE - 560038.

DATED: 29 NOV 2001

ORIGINAL APPLICATION NO. 1874 OF 2000.

MISCELLANEOUS APPLICATION NO. :

REVIEW APPLICATION NO. :

CONTEMPT PETITION NO. :

APPLICANTS (s) : N. Raghavan,

- v/s -

RESPONDENTS Secretary, Info. Information & Broadcasting,  
TO: New Delhi and Others.

1. Sri. M. Narayanaswamy, Advocate,  
No. 874, 2nd floors, 12th G. Main,  
5th Block, Rajajinagar, Bangalore-10.

2. Sri. M. Vasudeva Rao, Senior CGSC.  
High Court Bldg, Bangalore

SUBJECT:- Forwarding of copies of the Orders passed by  
the Central Administrative Tribunal, Bangalore.

A copy of the Order passed by this Tribunal in the  
above said application(s) is enclosed herewith for your  
information and further necessary action.

The Order was pronounced on Dated: 27-11-2001

  
FOR Deputy Registrar  
Judicial Branches.

pvk\*

the senior time scale vide order under Annexure A-4, with all consequential benefits. It is contended by the learned counsel for the applicant that the applicant has made several representations to the authorities for consideration of his case vide Annexures A-6, A-7 and A-8. The higher authorities of the applicant also recommended the applicant's case for proper consideration vide Annexures A-9 and A-10 respectively. It is further contended by the learned counsel for the applicant that the said representations and the recommendations are still pending in the department for consideration. During the course of the hearing, the learned counsel for both the sides submitted that in case a direction is issued to the authorities for proper consideration and disposal of the representations on the basis of the recommendations, both sides shall have no objection for the same. In that view of the matter at this stage, we are not inclined to say anything regarding the merits of the case. However, learned counsel for the applicant further submitted that he wants to make a further detailed representation to the authorities highlighting all his grievances.

2. In view of the above said submissions made by learned counsel for the parties, we give

True Copy  
[Signature]



liberty to the applicant to make a detailed representation to the authorities within a period of one month from today and further we direct Res. Nos. 1 and 2 to consider the representations of the applicant in accordance with law and take a final decision in the matter within a period of two months thereafter by passing a speaking order and communicate the same to the applicant. With the above said observations and directions, the present O.A. is disposed of. However, there shall be no order as to costs.

Sd/-  
( S.K. AJRA )

MEMBER(A)

Sd/-  
( NITYANANDA PRUSTY )  
MEMBER(J)

TRUE COPY



IV/Ke  
Section Officer  
Central Administrative Tribunal  
Bengaluru Bench  
Bangalore

N.RAGHAVAN,  
Assistant Station Director,  
All India Radio,  
DHARWAD

To,

The Secretary,  
Min. of Information & Broadcasting,  
Shastri Bhavan,  
NEW DELHI-110 001

Sub:- Promotion to Senior Time Scale

Ref:- Order dated 27.11.2001 of the Hon'ble C.A.T.B'lore Bench, Bangalore, in  
my O.A.No.1874/2000

Sir,

With reference to the above subject, I submit as follows:-

1. As per the directions of the Hon'ble C.A.T. Bangalore Bench, Bangalore, in my O.A.No.1874/2000 referred to above, I am submitting this humble representation for your kind consideration and for passing appropriate orders thereon.
2. I submit the brief facts relating to me and the grounds in support of my prayer for relief as follows:-
3. I entered service as Transmission Executive w.e.f 1.5.1978 in the service of the All India Radio. Subsequently, appointed as Programme Executive from September 1980 after selection by the U.P.S.C.
4. I among others including Sri.V.Srinivasan, came to be appointed in a substantive capacity in the grade of Programme Executive w.e.f 1.4.1988 and placed in the combined list of All India Radio/Doordarshan published vide Notification dated. 19.8.1993 of the Director-General, A.I.R.
5. I exercised my option under LB.(P.)S. Rules in A.I.R. Thereafter, by order No.13/93-B(A) dated 3.6.93 of the Government of India, I was promoted among others on adhoc basis to the Junior Time Scale of Indian Broadcasting (Programme) Service and by order dt. 14.6.1993 bearing No.20/93-S.I(A) stood posted from A.I.R. Bangalore to A.I.R. Mangalore. Thus it would be seen that I belonged to IBPS, A.I.R.

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2.4  
6. However, in the order dated 18.7.1994, I among others were promoted to Junior Time Scale/Programme Management cadre of A.I.R./D.D. With effect from the date of assumption of charge of the post and until further orders, and in the said order, I came to be placed under the caption "II Programme Management Cadre of D.D." at Sl.No.10. I submit that the said order placing me in IBPS of D.D. was erroneous and contrary to my option. However, the said posting was temporary and until further orders.

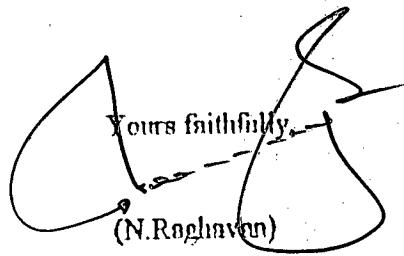
7. Thereafter, I was posted to DDK Gulbarga vide order dt. 2.8.1994 on administrative reasons. While working as such at D.D.K. Gulbarga temporarily, by order No.46/98/S.I(A) dated 31.12.1998 several juniors of mine including Sri.V.Srinivasan promoted to Senior Time Scale of IBPS on adhoc basis. My name was erroneously not considered on ground that I belong to D.D. Sri.V.Srinivasan, my junior in the combined list granting substantive status in the cadre of Programme Executive as per Notification dt.19.8.1993 was also promoted to Senior Time Scale.

8. Thereafter, by order No.23/99/S.III dt.22.2.1999 I among other was granted promotion to Junior Time Scale of Indian Broadcasting(Programme)Service on regular basis in officiating capacity w.e.f. 19.6.1993 i.e/ the date on which I was promoted to Junior Time Scale on adhoc basis in A.I.R. Thus, the order dt. 18.7.1994 placing me at the disposal of D.D. stood automatically annulled and cancelled and with order dt.3.6.1993 promoting me on adhoc basis to Junior Time Scale with the order dt.22.2.1999 promoting me on regular basis from the date of adhoc promotion the only inevitable conclusion that could be arrived at is that I was appointed to IB(P)S junior time scale from 19.6.93 in ALL INDIA RADIO, and that therefore, I have become entitled to promotion to Senior Time Scale on adhoc basis from 31.12.1998, the date on which my inter-se junior Sri.V.Srinivasan is promoted alongwith several juniors.

9. As stated earlier, my transfer to D.D. was on temporary basis due to administrative reasons from 2.8.1994 and I have been re-transferred back to A.I.R. vide order dated 27.8.99. Thus, except 5 years of service at D.D., I have discharged my duties in A.I.R. and continues to do so as of now. Therefore, I belonged to IB(P)S (ALL INDIA RADIO) and not D.D. and accordingly, entitled to be promoted to Senior Time Scale on adhoc basis with effect from the date of the order dt.31.12.1998, the date on which several of my juniors including Sri.V.Srinivasan are promoted. Hence, I am entitled to be considered for promotion to Senior Time Scale with effect from the said date.

10. I submit that this representation being submitted pursuant to the directions of the Hon'ble C.A.T. Bangalore Bench in my O.A. referred to above, is within the time and accordingly, I pray for passing appropriate orders thereon with the benefit of promotion to Senior Time Scale of L.B.P.S. in A.I.R. from 31.12.1998 with all consequential benefits.

Encl: Judgment copy of C.A.T.  
Bangalore Branch, B'llore

  
Yours faithfully,  
(N. Raghavam)

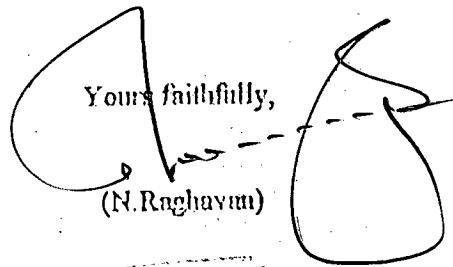
PLACE: Dharwad

Dated: 7<sup>th</sup> Dec. 2001

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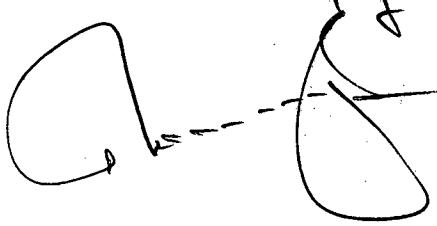
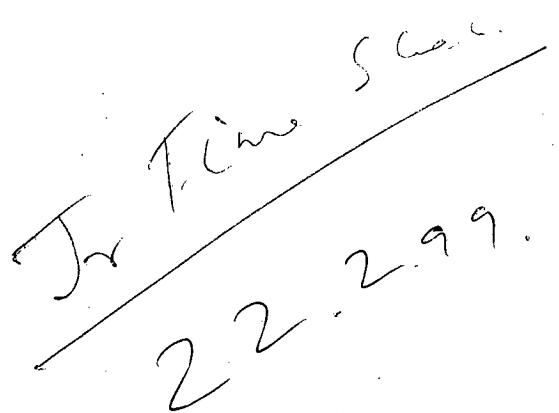
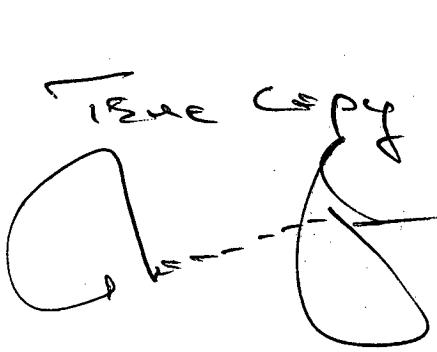
1. The Secretary, Ministry of I & B.
2. The Director General, ALL INDIA RADIO, New Delhi.
3. Deputy Director of Administration, O/o the Director General, All India Radio, New Delhi.

Encl: Judgment copy of C.A.T.  
Bangalore Branch, B'llore

  
Yours faithfully,  
(N. Raghavam)

Place : DHARWAD

Dated: 7<sup>th</sup> Dec. 2001

  
For Tim   
22.2.99.   
True copy

PRASAR BHARATI  
(BROADCASTING CORPORATION OF INDIA)  
DIRECTORATE GENERAL: ALL INDIA RADIO

No.C-18011/18/2000-SI(A)

New Delhi, dated 27.3.2002

Subject: Representation dated 07.12.2001 as a sequel to judgement dated 27.11.2001 delivered by the Hon'ble CAT, Bangalore Bench in O.A. No. 1874/2000, filed by Sh. N. Raghavan, ASD, AIR, Dharwad.

In pursuance of judgement dated the 27<sup>th</sup> November, 2001 delivered by the Hon'ble Central Administrative Tribunal, Bangalore Bench in O. A. No.1874 of 2000 in the matter of Sh. N. Raghavan Vs. Union of India and others, the applicant has submitted a representation dated 7.12.2001 and the same has been considered in consultation with Ministry.

2. Sh. Raghavan has raised the following points in his representation:

- (a) That he had opted for cadre allocation in AIR under IB(P)S. After his ad-hoc promotion to Junior Time Scale in 1993 he was posted to AIR. Therefore, his allocation to Doordarshan Cadre after regular DPC is erroneous.
- (b) Sh. V. Srinivasan, a junior to him in the common cadre of Programme Executive in AIR and Doordarshan, has now been promoted to Senior Time Scale in AIR on ad-hoc basis. whereas he was not considered for promotion.
- (c) That he has been regularized in JTS level with effect from 19.6.93, his allocation to Doordarshan cadre stands cancelled.

3. As regards (a) above, it is stated that no cadre allocation as per IB(P)S Rules, 1990 was made at the time of ad-hoc promotion given to Sh. Raghavan in 1993. However, his option regarding allocation was duly considered by the Departmental Promotion Committee chaired by the Union Public Service Commission as per sub-clause (ii) of clause 6(a) of Rule 7 of IB(P)S Rules. On the recommendation of DPC, he was allocated to the Programme Management Cadre of Doordarshan.

DPC  
Date 27.3.2002

True copy  
Signature

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4. As regards (b) above, the seniority in the Seniority List of Programme Executives in AIR/Doordarshan become irrelevant after promotion/allocation to a Cadre under IB(P)S since the service has four distinct sub-cadres. The promotions for each are made from the respective seniority list. The applicant is an officer of Programme Management Cadre of Doordarshan whereas Sh. V. Srinivasan belonged to Programme Management Cadre of AIR.

5. As regards (c) above, it is submitted that the regularization of ad-hoc service was made as a sequel to extention of benefit of judgement delivered in O.A. No.958/98 Order No.5/99-B(A) dated 15.2.99 which also stipulated his allocation to Doordarshan Cadre. The assertion that the applicant stands allocated to AIR cadre is not tenable.

6. In view of the above, there is no merit in the representation.

*M.L. Raipuria*  
(M.L. Raipuria)  
Director (A&F)

Sh. N. Raghavan,  
Station Director  
All India Radio  
Dharwad

*Doordarshan*  
Doordarshan

*Who allocated to*

*True Copy*  
*C* *RS*

Government of India  
All India Radio, Dharwad.  
327 1930  
No. 30 XI 92  
Date of issue 30 XI 92

Government of India  
Directorate General : All India Radio

No. 4(47)/92/SI(B)

New Delhi, dated the  
30th October, 1992

OFFICE MEMORANDUM

**Subject:-** Combined Seniority list of Programme Executives, Farm Radio Officers and Extension Officers of All India Radio/Doordarshan as on 31.07.92.

The combined draft seniority list of Programme Executives, Farm Radio Officers and Extension Officers of All India Radio/Doordarshan was circulated vide this Directorate O.M.No. 4(71)/90-SI(B) dated 11.8.92. The last date of receipt of objections was 31st August, 1992.

2. In response to the aforesaid Office Memorandum, a number of representations were received from officers working at various Stations/Kendras of AIR/Doordarshan. All the objections/representations received till the issue of this Office Memorandum have been examined. The names of all the persons from whom the representations were received are given in Annexure-I. The main points raised by various representationists and comments thereon are as follows:-

a) **Objection:-** Some of the FROs/EOs who joined between March 1984 and December, 1984 have been shown senior to those who have been given notional promotion to the grade of PEX w.e.f. 18.4.83.

**Comments:-** The above point which was also raised when the draft eligibility list was earlier circulated on 26.12.90, had been examined and a reply had been sent to the officers concerned vide O.M. No.4(71)/90-SI(B) dated 18.3.91. There is nothing more to be added to what has already been explained vide aforesaid O.M. dated 18.3.91.

b) **Objection:-** Some of the PEXs who have either been appointed through UPSC or promoted during 1991 have represented that their names do not figure in the seniority list.

**Comments:-** The names of those PEXs who have either been appointed through UPSC or promoted during 1991 could not be included in this list

*True Copy*  
*[Signature]*

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29. ~~REASON FOR DELAY~~  
REASON FOR DELAY

because pre-appointment formalities in respect of some of the candidates recommended by UPSC are still incomplete and some of the promotees have still to join at their respective places of posting. Unless all the direct recruit PEXs and promotees join, it is not possible to interpolate their names in the seniority list. Their names will be included in the seniority list later on.

c) Objection:-

The period of ad hoc service rendered in the grade of PEXs should also be taken into consideration while fixing seniority.

Comments:-

Ad hoc appointment is resorted to meet emergent situations. It does not entitle a Government servant to claim seniority on this account. The Government instructions are very clear that ad-hoc service is not to be counted towards seniority etc. Hence ad-hoc service has not been taken into consideration while fixing seniority.

d) Objection:-

Names of those who have expired/resigned or took voluntary retirement also find place in the seniority list.

Comments:-

The factual position has been checked up and necessary corrections carried out wherever necessary.

e) Objection:-

SC/ST status has not been mentioned against the names of some PEXs/FROs belonging to these communities.

Comments:-

The factual position has been checked up and necessary corrections carried out.

f) Objection:-

Spelling of names, actual date of joining in service and date of birth of some PEXs FROs etc. are not shown correctly.

Comments:-

The position has been checked with reference to relevant records and also in consultation with DG:Doordarshan and necessary corrections carried out wherever necessary.

Contd.....S/-

3. The final combined seniority list of PEXs/FROs/EOs is enclosed. It is requested that this may be brought to the notice of all concerned.

*for I&B*  
( I & B. KARN )

Deputy Director of Admn.(Prog)  
for Director General.  
Tel.No.3713996

1. All Heads of Stations of All India Radio.
2. All Heads of Doordarshan Kendras except LPTs, HPTs
3. Shri A.N. Sharma, DDA, DG; Doordarshan, Mandi House New Delhi with 10 spare copies.
4. Ministry of I&B(Sh. Kashmiri Lal, US(BA) with 5 spare copies.
5. President, Programme Staff Association

Spare copies - 25

*for I&B*  
for Director General.

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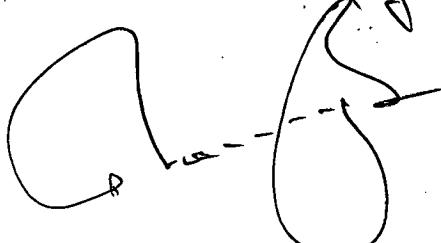
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ANNEXURE-I

Statement showing the names of the Programme Executives/Farm Radio Officers/Extension Officers from whom objections/representations were received concerning circulation of Combined Seniority List of Programme Executives/Farm Radio Officers/Extension Officers.

S.No.—	Name	Present posting
S/Shri		
1.	K. NATARAJAN	AIR DELHI
2.	SMT. B.D.L. PRASANNA	CBS AIR HYDERABAD
3.	DR (SMT) N. JAYALAKSHMI AMMAL	AIR DELHI
4.	MS. INDIRA Y. GAJRAJ	CBS AIR BANGALORE
5.	S. BANAJJA, FRO	AIR CHITRADURGA
6.	MS. USHA MURTHY N.K.	AIR TIRUNELVELI
7.	D. SELVARAJ	AIR TIRUNELVELI
8.	SMT. KAVITA CHATURVEDI	AIR GWALIOR
9.	I.M.S. CHAUHAN	DT&PES NEW DELHI
10.	S.P. HINDWAN	DT&PES NEW DELHI
11.	SMT. LALRINTHLUANGISENA	AIR IMPHAL
12.	N. RAYSON, FRO	AIR IMPHAL
13.	D.P. DEB BURMAN	AIR AGARTALA
14.	MULIK	AIR BILASPUR
15.	GOVINDA DASGUPTA	AIR SHILLONG
16.	B.C. INGALE	AIR BOMBAY
17.	S.Y. GADKAR	AIR BOMBAY
18.	C.H. PRASAD	AIR HYDERABAD
19.	B.S. CHAUHAN	AIR BHUJ
20.	S.C. NAYAK	AIR DELHI
21.	A.S. PRASAD	AIR GULBARGA
22.	S.N. SAXENA	AIR KHANDWA
23.	D.L. TANDON	DT&PES DELHI
24.	T. ACHIM	AIR HALFLONG
25.	L. VYAS KUMAR	AIR HYDERABAD
26.	C.H. CHALAPATI	AIR HYDERABAD
27.	J.K. GUPTA	AIR JODHPUR
28.	S.K. MADHUR	AIR BHOPAL
29.	G.K. VERMA	AIR BHOPAL
30.	J.L. RAINA	AIR ROHTAK
31.	B.N. BOSE	AIR INDORE
32.	YUSUF ABDULLA SHEIKH	AIR PANAJI
33.	B.K. SARMAH	AIR GUWAHATI
34.	J.P. DAS	AIR GUWAHATI
35.	K.K. PATHAK	AIR GUWAHATI
36.	BHAGIRATH RABHA	AIR GUWAHATI
37.	SMT. BANTI BORPUJARI	AIR GUWAHATI
38.	K. MONI SAIKIA	AIR GUWAHATI
39.	R.N. MUKHERJEE	AIR MURSHIDABAD

Contd....2/-

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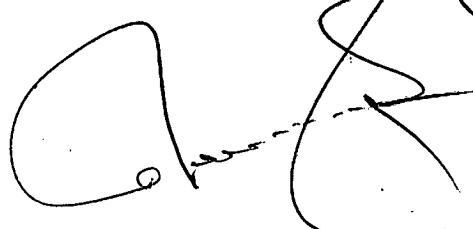
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40. ANIL CHANDRA DAS	AIR MURSHIDABAD
41. S. VANNEITH LUANGO	AIR AIZWAL
42. D.N. BASUMATARI	AIR AIZWAL
43. P.M. KANADKHEDKAR	AIR BEED
44. MAHINDRA NATH ROY	AIR CALCUTTA CBS
45. M.R. CHANDLA	AIR CHANDIGARH
46. K.K. SRIVASTAVA	AIR LUCKNOW
47. SMT. RASHMI KHURANA	AIR JALLANDHAR
48. G.D. THORAT	AIR NAGPUR
49. R.B. DABHADE	AIR NAGPUR
50. ASHOK K. MANNA	AIR NAGPUR
51. R.S. GHODE	AIR NAGPUR
52. B.L. MAHINKAR	AIR BOMBAY
53. DIPAK SAMANTARI	AIR CUTTACK
54. MOHINDER KOHLI	CBS AIR DELHI
55. KUM. MADHAVI RAVINDRANATH	AIR TRIVANDRUM
56. P.M. SHEJWALE	AIR AURANGABAD
57. T. MACHI REDDI	AIR CUDDAPAH
58. M.S. SIVAPRASAD	AIR CUDDAPAH
59. R. RAMACHANDRA RAO	AIR CUDDAPAH
60. SMT. AYUNG RAIKHAN	AIR IMPHAL
61. B.M. PANDYA	AIR SURAT
62. D.S. CHAUHAN	AIR JAIFUR

33

COMBINED SENIORITY LIST OF PROGRAMME EXECUTIVES, FARM RADIO OFFICERS &  
EXTENSION OFFICERS OF ALL INDIA RADIO/DOORDARSHAN AS ON 1st, SEPT, 1992

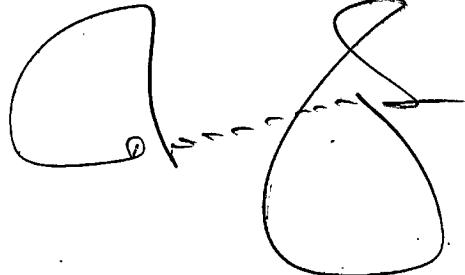
S.No.	Name & Designation	Date of birth	Date of entry into Govt. service	Date of regular appointment to the grade	Place of posting	Remarks
<b>S/Shri L+</b>						
1.	S.S. PANKE, FRO	03.12.38		22.02.71	AIR SHOLAPUR	
2.	R.K. VOHRA, FRO	10.10.39		19.11.70	AIR JALLANDHAR	
3.	R.B. DESHPANDE, FRO	11.12.39		01.01.72	AIR SANGLI	
4.	A.CHARANJIT SINGH EO	10.12.34		09.05.72	AIR JALLANDHAR	
5.	DRA. S.K. MADHUR, EO	18.04.35		06.04.72	AIR BHOPAL	
6.	B.D.L. SRIVASTAVA EO	16.11.40		02.08.72	AIR LUCKNOW	
7.	A.K. BISWAS EO	14.07.40		04.04.72	AIR CALCUTTA	
8.	M.D. TYAGI EO	01.11.34		14.09.72	AIR SHIMLA	
9.	B.N. SARMAH EO	01.04.35		11.08.72	AIR GUWAHATI	
10.	Y.HANUMANTHA RAO, FRO	01.03.38		12.07.73	AIR VIJAYAWADA	
11.	H.S. SRIVASTAVAO FRO	02.01.39		10.04.73	AIR MATHURA	
12.	A.N.TIWARI FRO	21.08.41		12.03.73	AIR DARBHANGA	
13.	R.J. PANDYA, FRO	28.02.40		27.06.73	AIR AHMEDABAD	
14.	A.N. SAHOO, FRO	28.09.42		27.07.73	AIR CUTTACK	
15.	G.L. BHAGAT FRO (SC)	25.10.41		21.04.73	R.K. JAMMU	
16.	H.C. GUPTA, FRO	21.02.41		17.04.74	AIR JEYPORE	
17.	S.K. BHAN, FRO	28.04.41		20.03.74	DG: AIR	
18.	K.K. KURIAN FRO	23.08.38		27.05.74	AIR COCHIN	
19.	P.J. JOSEPH, EO	04.12.35	07.10.74	07.10.74	AIR TRIVANDRUM	
20.	SMT. P.AGNIHOTRI PEX	28.02.40	22.11.64	15.11.74	ON UNAUTHORISED ABSENCE	
21.	S.B. KANAJANVAR PEX	11.11.39	17.12.62	15.11.74	AIR BANGALORE	
22.	MUNIR HAMID KHAN, PEX	30.01.45	31.03.75	31.03.75	AIR GULBARGA	

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	FRO	07.03.42	24.05.75	AIR DELHI
24.	N.C. SAIKIA,	FRO	01.06.41	08.07.75
25.	A.K. CHAKRABARTY,	FRO	13.08.40	18.06.75
26.	P.K. SINHA,	PEX	12.03.41	07.08.75
27.	P.B. KURIL,	FRO (SC)	24.03.43	11.09.75
28.	L.P. PIPALIA,	PEX	07.01.40	01.05.75
29.	D.C. KACHARI,	PEX (ST)	31.01.41	15.10.75
30.	S.M. SHAMIM AHMED,	PEX	25.12.43	29.05.75
31.	M. ARUNACHALAM,	EO	02.01.35	01.03.76
32.	D.P.D. BURMAN,	FRO (ST)	07.03.40	05.06.76
33.	SARYU PRASAD,	FRO (SC)	01.08.41	07.06.76
34.	A. JAGANNATHAN,	FRO	19.05.43	09.05.77
35.	S. DAS SHAstri,	PEX	11.05.45	16.02.78
36.	AMARJEET SINGH,	PEX	23.11.35	26.09.77
37.	DR. T.M. REDDY,	PEX	01.07.44	14.04.78
38.	A.C. MAJUMDAR,	PEX	16.02.35	14.08.63
39.	N.J. AMMAL,	PEX	19.05.44	09.02.78
40.	M.S.K. PRABHU,	PEX	05.07.38	27.10.61
41.	SMT. N.RIZVI	PEX	08.03.36	18.08.77
42.	P.N. MADUSKAR,	PEX	23.08.52	26.09.77
43.	S.K. MITRA,	PEX	01.03.41	16.08.67
44.	SMT. K.K. GUPTA	PEX	25.01.36	01.12.77
45.	J.K. JOSHI	PEX	10.01.43	16.09.67
46.	P. VENKATARAMANA	PEX	27.06.43	24.07.68
47.	SMT. V.S. LINGSUR	PEX	30.11.40	27.06.77(AN)
48.	B.G. SHANKAR RAO	PEX	23.06.45	08.09.67
49.	H.U. SIDDIQUI	PEX	17.11.35	31.10.77
50.	SMT. K.B. DESAI	PEX	05.08.48	01.11.77
				DDK BOMBAY

51.	CH.PRASAD RAO	PEX	19.08.37	21.08.57	31.08.76	AIR HYDERABAD
52.	A.D. KOWSHIK	PEX	31.01.45	09.08.77	09.08.77	AIR PANAJI
53.	D.S. VIMAL	PEX(SC)	25.12.42	13.02.64	15.07.77	AIR AGRA
54.	M.K. PHADKE	PEX	14.01.40	18.05.68	03.11.76	AIR NANDED
55.	I.R.M.RAO	PEX	10.11.41	06.09.67	07.09.76	AIR VIJAYAWADA
56.	SMT.V.C.JOSHI	PEX	18.07.53	28.07.77	28.07.77	AIR PUNE
57.	S.R. SALUNKE	PEX	13.07.35	10.01.56	19.08.77	AIR PANAJI
58.	C.S. NAIK	PEX	10.10.52	12.08.77	12.08.77	AIR DHARWAD
59.	SMT.M.S. DESAI	PEX	16.02.46	26.08.66	25.08.77	VBS BOMBAY
60.	B.S. MANICKKA	PEX	08.05.36	07.07.77	07.07.77	AIR MADRAS
61.	S.S. HIREMATH	PEX	16.02.49	18.08.77	18.08.77	AIR MANGALORE
62.	E.J. ALHAT	PEX(SC)	21.07.37	24.04.78	24.04.78	AIR AURANGABAD
63.	J.L. RAINA	PEX	02.03.40	08.02.57	03.07.76	AIR ROHTAK
64.	D.CHANDRAN	PEX(SC)	23.04.47	31.08.77	31.08.88	AIR TIRUCHY
65.	P.K.RAVEENDRAN	PEX(SC)	15.03.43	08.10.64	28.07.77	CBS TRIVANDRUM
66.	SMT.N.SHABONG	PEX(SC)	22.03.37	01.01.62	01.08.77	AIR SHILLONG
67.	UMRAO SINGH	PEX(SC)	12.01.39	23.09.77	23.09.77	AIR SHIMLA
68.	S.S. AGYAL	PEX(SC)	06.07.43	16.08.77	18.08.88	AIR AGRA
69.	SMT.A.Z.FANAI	PEX(ST)	22.12.54	26.07.77	26.07.77	AIR AIZWAL
70.	K.R.S. RAO	PEX(SC)	01.07.35	01.05.59	03.07.76	AIR VISHAKAPATNAM
71.	C.SUBRAMANIAN.	FRO	09.02.35		01.01.79	AIR TIRUCHY
72.	J.K.GUPTA.	FRO	04.07.43	20.06.70	01.01.79	AIR BARIPADA
73.	S.PRASAD.	FRO	03.08.38		01.01.79	AIR GULBARGA
74.	G.K.VARMA	FRO	01.04.44		01.01.71	AIR BHOPAL
75.	S.M.JAIN.	FRO	15.05.44		01.01.79	AIR UDAIPUR
76.	B.B.SHARMA	FRO	08.04.45	18.05.72	01.01.79	AIR LUCKNOW
77.	ABRAHAM JOSEPH.	FRO	18.04.39		30.04.79	AIR TRIVANDRUM
78.	KUM.P.VEDAVATHI	PE	05.05.71	30.08.80	30.08.80	AIR VIJAYAWADA

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36

79.	P.N. MISHRA	E.O.	02.01.43	17.03.72	19.12.80	AIR DELHI
80.	A.K.SHARMA.	E.O.	30.08.45		19.12.80	AIR JAIPUR
81.	A.C.MAJHI	E.O.(SC)	05.05.40		19.12.80	AIR CUTTACK
82.	R.K.SHUKLA	PEX	17.07.57	01.01.81	01.01.81	AIR JABALPUR
83.	A.DASA	E.O.(SC)	13.10.44		26.02.81	AIR PANGALORE
84.	SMT.N.SADRUDIN	PEX	13.02.51	25.02.75	04.09.80	ESD AIR NEW DELHI
85.	N.K. MOHAN RAM	PEX	15.05.50	02.01.81	02.01.81	DDK BANGALORE
86.	V.V.SUBRAMANIAN	PEX	03.11.48	01.01.76	03.09.80	AIR MADRAS
87.	B.C.INGALE	PEX(SC)	13.05.49	17.01.76	01.09.80	CSU BOMBAY
88.	H.K.T. KAKWANI	PEX	23.05.51	15.0 .76	27.09.80	AIR AHMEDABAD
89.	K. VAGEESH	PEX	07.02.54	05.09.80	25.10.80	AIR NEW DELHI
90.	B.S.CHAUHAN(SC)	PEX	16.12.44	05.1 .73	08.09.80	AIR BHUJ
91.	ERAVI GOPALAN	PEX	18.05.50	16.10.80	16.10.80	DDK TRIVANDRUM
92.	LALTHANSAGA	PEX(ST)	01.03.51	27.09.80	27.09.80	AIR AIZWAL
93.	S.K. KAUSHAL	PEX	10.11.40	24.08.67	07.02.79	DG:DOORDARSHAN
94.	KUM. P. RAO	PEX	30.09.43	16.12.67	28.08.80	AIR JAIPUR
95.	P.K. RAINA	PEX	11.07.46	01.01.72	27.08.80	DDK JALANDHAR
96.	S. MEHANATHAN	PEX	15.11.53	11.09.80	11.09.80	AIR MADRAS
97.	L.S. BAJPAI	PEX	10.01.55	21.10.80	21.10.80	N.C.DELHI
98.	Y.F.SHEIKH	PEX	01.08.46	16.08.75	28.08.80	AIR PANAJI
99.	N.K. ACHARYA	PEX	29.11.48	19.10.78	29.08.80	AIR VARANASI
100.	T.K. RAWAL	PEX	16.12.49	01.02.73	30.08.80	AIR KATHUA
101.	S.N. SAXENA	PEX	15.03.35	01.04.58	01.01.79	AIR KATHUA
102.	C.MURUGANADAN.	FRO	31.12.43		18.01.82	AIR MADRAS
103.	K.B. SONEBARSA,	FRO	12.01.43	16.05.73	04.03.80	AIR RAIPUR
104.	S.D. BHOSALE,	FRO	26.05.47		04.03.80	AIR PUNE
105.	R.D. PURCHIT,	FRO	01.07.42		09.06.80	AIR BHUJ
106.	S.K. SHUKLA,	FRO	09.07.46		04.03.80	AIR BAHAGALPUR

107. Y. GANGI REDDY, FRO	02.06.44	04.03.80	AIR TIRUPATI	
108. E.L. NARAYANA, FRO	11.01.4	01.06.80	AIR HYDERABAD	
109. S.P. MAHAJAN, FRO	02.06.44	07.06.80	AIR AHMEDANAGAR	
110. A.N. DESHMUKH FRO	12.10.44	09.06.80	AIR CHANDRAPUR	
111. V.N.PRASAD, FRO	03.01.43	30.06.80	AIR PURNEA	
112. M.P. SAH, FRO	01.01.47	19.06.80	AIR JAMSHEDPUR	
113. B.P.KUREEL (SC), FRO	15.07.41	13.06.81	AIR SURATGARH	
114. SRI RAM (SC) FRO	08.05.48	15.01.82	AIR VARANASI	
115. L.CH.SAILO PEX (ST)	01.03.51	01.08.76	07.04.82	AIR SHILLONG
116. N. RAGHAVAN PEX	15.01.51	17.12.76	29.09.80	AIR BANGALORE
117. SAWAI B.S. PEX (SC)	05.08.52	06.12.73	28.08.80	AIR BEED
118. N. VENKATARAMAN PEX	23.01.35	03.04.58	31.01.79	AIR MADRAS
119. B. BHIMAIAH PEX (SC)	27.01.35	29.09.56	23.08.80	AIR HYDERABAD
120. R.K. PANDEY PEX	01.04.42	26.10.72	30.08.80	CBS AHMEDABAD
121. R.BALASUBRAMANIAN PEX	05.06.50	01.07.75	28.08.80	AIR MADRAS
122. K. RAJAN PEX (SC)	17.04.52	01.01.79(AN)	29.08.80	AIR CANNANORE
123. R.R. PALAKE PEX (SC)	20.05.52	01.10.80	01.10.80	AIR VISAKHAPATANAM
124. RAJESH REDDY PEX	22.07.52	29.11.80	29.11.80	CSU BOMBAY
125. S.B. KHARE PEX	01.01.39	19.03.59	26.02.79	CBS JAIPUR
126. M.S. SIVAPRASAD PEX	20.09.54	08.08.75	19.09.80	AIR CUDDAPAH
127. R.P. MISHRA PEX	01.07.35	30.03.59	31.01.79	AIR ALLLAHASABAD
128. SMT.B.GUPTA(VYAS)PEX	14.03.36	16.06.50	29.08.80	AIR BOMBAY
129. PRADUMAN SINGH PEX	14.04.37	11.02.56	10.09.80	R K JAMMU
130. A.C. DAS PEX (SC)	01.04.42	13.01.66	22.10.80	AIR BARIPADA
131. R.N. THYAGARAJAN PEX	15.07.43	11.08.76	28.08.80	AIR MYSORE
132. SMT. LATHA RAJU PEX	25.06.51	16.10.80	16.10.80	DD
133. J.D. SWAMINATHAN,PEX	22.07.35	09.06.59	01.01.79	AIR MADRAS

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134.	SMT. VIJAYA SADHU, PEX	01.07.52	24.10.80	24.10.80	DDK DELHI
135.	G.D. THORAT PEX (SC)	20.03.47	31.07.72	11.12.80	AIR NAGPUR
136.	K.A. MURLIDHARAN, PEX (SC)	28.11.52	21.10.80	21.10.80	AIR PORT BLAIR
137.	SMT. G. MARKAM PEX (ST)	24.11.53	01.12.76	06.09.80	AIR INDORE
138.	M. L. ARYA PEX (SC)	07.06.54	21.02.81	21.02.81	AIR KOTA
139.	SMT. N.K. SHADAP PEX (SC)	07.11.54	06.05.78	28.03.81	AIR SHILLONG
140.	K. KALIVELU PEX (SC)	15.07.36	17.03.60	21.10.80	AIR MADRAS
141.	D.U. BANDSODE PEX (SC)	26.03.39	01.09.80	01.09.80	AIR SHOLAPUR
142.	P.C. PAHWA PEX (SC)	07.11.42	06.09.80	08.09.80	AIR SHIMLA
143.	R.S. IYER PEX	20.07.37	04.07.63	01.01.79	DDK TRIVANDRUM
144.	R.B. MIRDHA PEX (ST)	04.03.44	24.09.76	05.09.80	AIR SAMBALPUR
145.	R.B.L. MATHUR PEX	28.11.41	01.09.67	01.01.79	N.C.DELHI
146.	B.D. MAZUMDAR PEX (SC)	15.02.54	22.10.80	22.10.80	AIR BANGALORE
147.	C.P. R.NAIR PEX	09.09.47	10.05.76	11.01.82	AIR TRIVANDRUM
148.	S.P. JAIN PEX	03.09.42	16.05.67	01.01.79	ESD AIR DELHI UNDER SUSPENSION
149.	B.M. PANDYA FRO	19.09.50		14.06.82	AIR RAJKOT
150.	A.K. NAGAICH FRO	02.01.50	11.12.73	28.12.81	AIR BALAGHAT
151.	K. GUNNASHEKRA FRO	02.02.52	21.12.73	12.05.82	AIR HOSPET
152.	J. CHAKRABORTHY FRO	03.02.49		24.05.82	AIR SILCHAR
153.	B.C. PANWAR, FRO	01.05.52		14.04.82	AIR CHITTORGARH
154.	K.N. YADAV FRO	01.07.47		01.06.82	AIR KOHIMA
155.	K.K. MISHRA PEX	09.01.48	26.07.62	26.07.82	AIR JEYPORE
156.	DEV KR. MISHRA PEX	13.12.53	17.05.62	17.05.82	TAPES DELHI
157.	SMT. S. MAHAPATRA PEX	03.09.56	14.01.63	14.01.82	AIR CUTTACK
158.	K.V. RAO PEX	19.08.36	12.05.58	02.02.79	AIR VIZAG
159.	MOHD S. RIZVI PEX	13.03.45	11.09.65	12.01.82	NC DELHI
160.	B.U. JAMAN KHAN PEX	01.01.52	24.12.81	24.12.81	DG DOORDARSHAN
161.	S.K. SEN GUPTA, PEX	11.06.42	29.09.67	01.01.79	VBS BOMBAY

162. K.K.DUGGAL	PEX	06.10.39	05.01.62	14.12.81	R.K. JAMMU
163. R.A. KHAN	PEX	07.09.49	31.07.73	15.03.82	DDK LUCKNOW
164. E.S. GUHA	PEX	15.01.45	02.09.67	26.02.79	AIR RAIPUR
165. E.S. ISSAC	PEX	02.02.52	26.07.82	26.07.82	STI(P) DELHI
166. MOHD. A.M.MAUJ.	PEX	12.01.46	07.01.71	04.06.82	ESD AIR NEW DELHI
167. O.R.NIAZI	PEX	28.10.50	14.05.82	14.05.82	ON DEPUTATION TO GERMANY
168. D.K.PIMPALGHARE	PEX	01.04.52	22.11.76	09.02.82	AIR NAGPUR
169. S.N. JHA	PEX	10.01.41	20.10.67	07.02.79	AIR RANCHI
170. M.S. VIJAYA	PEX	20.07.52	22.01.75	28.01.82	AIR MYSORE
171. K.N. SHARMA	PEX	20.05.41	04.03.68	06.02.79	AIR IMPHAL
172. MUTHUSUBRAMANIAN	PEX	09.09.41	27.01.82	27.01.82	AIR MADRAS
173. B.N. GOYAL	PEX	30.09.41	27.04.63	06.01.82	AIR DELHI
174. DR.R.D.VASISTHA	PEX	15.12.45	31.01.72	02.03.82	DG DOORDARSHAN
175. B.N. BOSE	PEX	01.07.41	28.11.67	01.01.79	AIR INDORE
176. U.M. KANAN	PEX	23.01.46	12.02.82	12.02.82	DDK MADRAS
177. ANIL KUMAR RAM	PEX	21.02.47	21.02.77	21.01.82	AIR JODHPUR
178. BRIJ MOHAN GUPTA	PEX	04.05.47	26.02.76	18.01.82	AIR SHIVPURI
179. S.P.HINDWAN	PEX	06.02.42	26.10.67	01.01.79	DTPES AIR DELHI
180. C.P. VYAS	PEX	12.08.48	27.01.82	27.01.82	DDK DELHI
181. SMT. MIRA PAHUJA	PEX	25.08.48	05.02.76	15.12.81	AIR JAIPUR
182. RAFIQ RAAZ	PEX	10.04.50	08.03.82	08.03.82	R.K. SRINAGAR
183. S.C. MATHUR	PEX	22.08.44	11.10.67	01.01.79	AIR KANPUR
184. SMT.S.MITTAL	PEX	05.08.51	01.03.83	01.03.83	AIR DELHI
185. SMT. SADHNA BHAT	PEX	06.08.51	15.04.82	15.04.82	CBS AHMEDABAD
186. PANDU RANGA RAO	PEX	10.06.40	12.06.64	01.01.79	AIR KOTHAGUDEM
187. AJOY KUMAR GUPTA	PEX	31.01.52	02.02.76	04.02.82	AIR LUCKNOW
188. P.KUMAR MISHRA	PEX	01.02.52	04.05.78	12.04.82	AIR SILIGURI

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189. J.R.C. PATRO	PEX	06.09.41	08.11.67	31.01.79	AIR HYDERABAD
190. D.S. NAGABHUSANA	PEX	01.02.52	01.04.75	01.01.82	AIR HASSAN
191. SMT. C.S.KUMUDAM	PEX	18.02.52	26.04.82	26.04.82	CBS MADRAS
192. M. VASUDAVAMN	PEX	21.07.40	13.04.64	01.02.79	AIR TRICHUR
193. V.K.BANERJEE	PEX	08.10.53	07.06.76	27.04.82	AIR LUCKNOW
194. SMT.J.Y.GAJARAJ	PEX	30.09.54	01.10.70	04.01.82	CBS PANCHMUNDI
195. S.P. LIKHAR	PEX	01.09.43	11.08.61	17.03.79	AIR INDORE
196. C.LALHIAKTLUNGA	PEX(ST)	01.03.43	01.03.63	02.03.82	AIR SHILLONG
197. SMT.D.MOKTEN	PEX	20.02.52	01.12.76	24.01.83	AIR KURSEONG
198. SMT.P.CHAKRABORTY	PEX	12.10.54	21.03.83	21.03.83	AIR CALCUTTA
199. SURYA KUMAR DAS	PEX	05.11.54	23.04.76	15.02.83	AIR GUWAHATI
200. N.C. NARSIMHACHARAYULU	PEX	02.01.47	15.11.67	01.12.79	AIR CUDDAPAH
201. C.T. NAWANI	PEX	17.06.52	01.01.83	01.01.83	AIR AHMEDABAD
202. HARESHWAR LASKAR	PEX	01.03.54	05.04.78	19.11.82	AIR GUWAHATI
203. R.P. SAHU	PEX	31.07.45	18.12.67	01.12.78	AIR SHAHADOL
204. I.P.SRIMALI	PEX	17.11.51	01.03.83	01.03.83	AIR JAIPUR
205. DR. U.N.RAINA	PEX	02.04.53	28.02.83	28.02.83	AIR DELHI
206. KAMAL SHARMA	PEX	26.08.51	19.04.76	15.02.83	AIR DIBRUGARH
207. D. SELVARAJ	PEX(SC)	00.07.47	11.06.76	10.11.82	AIR TIRUNELVELI
208. ANAND KUMAR SAYAL	PEX	14.04.52	16.02.76	31.03.83	DDK JAIPUR
209. A.L.PAUL	PEX(SC)	27.04.53	24.05.78	15.01.83	AIR JALLANDHAR
210. T.DHONDUP	PEX(ST)	15.10.58	20.05.83	20.05.83	AIR TAWANG
211. P.L. TANDON	PEX	02.12.40	20.11.67	01.12.79	ON DEPUTATION TO CIS
212. D.C.DAS	PEX(SC)	01.03.53	06.02.78	04.02.83	AIR DIBRUGARH
213. K..SUBRAMANIAN	PEX	26.06.55	24.01.83	24.01.83	NC DELHI
214. M.N.ROY	PEX(SC)	04.11.45	27.12.76	13.12.82	CBS CALCUTTA
215.JANARDHAN RAO	PEX	10.10.42	12.12.68	01.12.79	DDK HYDERABAD
216. K.P.DAMOR	PEX(ST)	09.02.51	29.04.77	14.12.82	AIR BHOPAL

217) CHIV. MANGAL PEX(SC)	03.01.52	28.10.74	24.11.82	AIR SHIVPURI
218) SMT. M. KALAKAVI PEX(SC)	03.06.52	23.07.77	28.05.83	AIR TIRUCHY
219) K. LASUH PEX(ST)	01.03.50	16.11.82	16.11.82	AIR SHILLONG
220) M.V. SRINIVASAN PEX	19.05.52	27.01.83	27.01.83	AIR THIRUCHIRAPALLI
221) R.P. MEENA PEX(ST)	01.12.52	18.11.79	08.02.83	AIR SWAI MADHOPUR
222) SMT. N. NAKHRO PEX(ST)	01.12.53	23.11.82	23.11.82	AIR KOHIMA
223) A.K. MANDAL PEX(SC)	29.12.51	17.03.76	31.01.83	AIR CALCUTTA
224) N.R. NAG PEX	12.01.36	29.03.59	31.01.83	AIR BHAGALPUR
225) SMT. R. G. R. GAIKWAD (SC)	06.12.54	03.03.83	03.03.83	VBS BOMBAY
226) M. MAHADEVAPPA PEX(ST)	22.07.56	21.01.83	21.01.83	DDK. BANAGALORE
227) J. P. DAS PEX(SC)	01.03.48	08.08.69	24.01.83	AIR GUNAHATI
228) DR. S.K. ISINHA PEX	08.07.41	07.11.67	06.12.80	AIR BIKANER
229) RAVI SANKAR PEX(SC)	28.12.48	21.12.82	21.12.82	AIR JAGDALPUR
230) D.L. KABWALIA PEX(SC)	27.03.51	25.07.83	25.07.83	AIR AHMEDABAD
231) S.C. BHATIA PEX(SC)	09.11.51	25.03.83	23.03.83	AIR GORAKHPUR
232) S.N. BINGH PEX	27.01.41	21.04.81	21.04.81	AIR PATNA
233) M.R. PATONIAR PEX(SC)	03.02.53	22.11.82	22.11.82	AIR BHOPAL
234) SMT. S. RANA PEX(SC)	07.03.53	18.11.82	18.11.82	R.K. JAMMU
235) S.H. ANJANAPPA PEX(SC)	04.05.56	08.05.79	13.01.83	AIR DHANBAD
236) R. GOPALAKRISHNAMACHAR PEX	01.07.44	16.04.68	02.05.81	AIR HYDERABAD
237) M. MURUGAN PEX	29.12.52	14.05.79	27.01.83	AIR MADRAS
238) GAUTAM SEN GUPTA PEX	07.11.55	20.05.83	20.05.83	AIR CALCUTTA
239) S. CHAKRABORTY PEX	17.02.52	10.01.78	02.02.83	AIR CALCUTTA
240) MAHAMUD KHAN PEX	19.12.40	27.08.64	30.05.81	AIR KOTHAGUDEM
241) G. VIJAYA KUMAR PEX	31.03.53	24.03.76	17.02.83(AN)	AIR MADRAS
242) SURESH PANDEY PEX	15.09.54	18.08.80	31.03.83	CBS. PATNA
243) S. NAIYAK PEX	07.01.39	04.12.57	01.12.81	AIR CUTTACK

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244. G.R.S/ED	PEX	12.04.55	23.03.83	23.03.83	AIR RAMPUR
245. M.P. MUNI	PEX	24.09.51	21.01.76	12.08.83(AN)	AIR JHALAKAR
246. A.K. SRIVASTAVA	PEX	11.06.52	21.06.76	01.03.83	AIR AGRA
247. P.D. LOGASINGMANI	PEX	07.10.41	15.05.68	01.12.81	DDK MADRAS
248. BIMAHIRCHANDANI	PEX	25.08.52	15.12.70	31.03.83	AIR RAJKOT
249. BMT. S. SHARMA	PEX	15.09.53	31.03.83	31.03.83	NC DELHI
250. SOM DUTT SHARMA	PEX	15.12.55	18.04.83	18.04.83	NC DELHI
251. BUDHIR RAKHECHA	PEX	02.10.57	23.10.80	12.04.83	AIR NAGAUR
252. K.K. SRIVASTAVA	PEX	12.02.42	19.02.68	01.12.81	AIR LUCKNOW
253. D.C. SHARMA	PEX	05.02.52	06.06.83	06.06.83(AN)	AIR SURATGARH
254. P.L. RAJDAN	PEX	12.12.40	18.07.64	01.12.81	R.K. JAMMU
255. GOKUL GOSWAMI	PEX	07.03.53	08.11.74	26.03.83	AIR ALWAR
256. MOHD. IMTIAZ ALI	PEX	25.12.53	25.04.77	28.02.83	DDK HYDERABAD
257. U.S. DEED	PEX	11.03.53	OCT. 1980	08.03.83	DDK JALLAUNHAR
258. S.J. RAO	PEX	22.03.42	15.07.68	01.12.81	DDK PANAJI
259. AJAY KUMAR	PEX	14.04.56	02.02.76	07.02.83	AIR DELHI
260. B.S. SACHIN YADAV	PEX	10.09.55	02.05.83	02.09.83	DDK LUCKNOW
261. S.K. SHARMA	PEX	21.11.42	12.11.68	01.12.81	AIR BARMER
262. KUM VEENA VINAYAK	PEX	01.01.56	07.02.83	07.02.83	DG;AIR
263. SAD. GUPTA	PEX	03.06.57	21.09.83	21.09.83	AIR CALCUTTA
264. A.V. ROY, CHOWDHURY	PEX	06.02.40	06.09.68	01.12.81	AIR HYDERABAD
265. P.C.S. SUJALPURKAR	PEX	30.08.51	09.03.83	09.03.83	AIR BHOPAL
266. KUM. C. GANGULI	PEX	04.07.52	20.01.76	19.04.83	VBS AIR BOMBAY
267. ISH KIKHAR RAY	PEX	01.08.52	24.06.83	24.06.83	AIR CALCUTTA
268. B.K. GHOSH	PEX	31.03.43	14.01.69	16.01.52	AIR CALCUTTA
269. M. SOMASKANDAMOORTHY	PEX	07.08.53	22.04.83	22.04.83	AIR MADURAI
270. KUM. R. JABEEN	PEX	01.05.55	12.04.83	12.04.83	R K SRINAGAR
271. SMT. M. CHANDRAKAR	PEX	03.05.58	18.07.83	18.07.83	AIR RAIPUR

21 JAN 2003  
सुनापाटी न्यायालय  
Guwahati Bench

File No. 2  
13

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH: GUWAHATI

O.A. No.174/2002

Shri N.Raghavan

.....Applicant

-- Vs --

Union of India & Others

.....Respondents

In the matter of:

Written statements submitted by

the respondents No.1 to 5

The respondents beg to submit Preliminary submissions/  
objections of the case, which may be treated as a part of the  
written statement.

(PRELIMINARY SUBMISSIONS/ OBJECTIONS)

1. The Indian Broadcasting (Programme) Service, an organised Group 'A' service was constituted on 5<sup>th</sup> November 1990. As per sub-rule (3) of Rule 3 of IBPS Rules there will be four different cadres which are as follows:
  - a) Programme Management Cadre of AIR;
  - b) Programme Management Cadre of Doordarshan;
  - c) Programme Production Cadre of AIR; and
  - d) Programme Production Cadre of Doordarshan.

A copy of the IBPS Rules is annexed herewith and marked as Annexure-R.I.

2. The vacancies falling in the Junior Time Scale of Programme Management Cadres of AIR & Doordarshan are filled up from the officers belonging to common cadre of Programme Executives and other equated categories in AIR & Doordarshan simultaneously allocating the Cadre depending upon the availability of vacancies, options etc. Similarly, Producers and other equated categories in AIR & Doordarshan, a common cadre for both AIR & Doordarshan, are eligible for consideration to vacancies pertain to Programme Production Cadre of AIR and Doordarshan in Junior Time Scale.
3. Once the allocation which is final and irrevocable as per IB(P)S Rules, is made the officers in the respective cadre can aspire promotion in their respective cadre and their further promotion to higher grade depends upon the seniority in the respective feeder grade. For promotion to Senior Time Scale the seniority in the Junior Time Scale will be taken into account and not in the grade of Programme Executive *i.e.*, the feeder grade to Junior Time Scale.
4. As per IB(P)S Rule (6)(a)(ii), the Departmental Promotion Committee, as specified in Schedule VI, shall, after due consideration of the preference and suitability thereof for acceptance, will recommend the cadre as well as the media in which they shall be appointed on promotion. Accordingly, on the recommendations of Departmental Promotion Committee presided over the Member of Union Public Service Commission, the Competent Authority allocated Shri N. Raghavan to Programme Management Cadre of Doordarshan in Junior Time Scale of IB(P)S. He accepted the allocation and joined the cadre in Doordarshan. However, due to exigencies of work or at his own request the applicant might have been adjusted in AIR as a

temporary measure. It will not be appropriate to challenge the allocation of cadre made in 1994 and the same is hopelessly barred by limitation.

5. In O.A. No.801/1996 filed by Shri Qumar Ahmed, an officer belonging to Programme Production Cadre of Doordarshan in JTS, before the Hon'ble Central Administrative Tribunal, Jabalpur Bench, the applicant has raised the issue of promotion at par with officers in other cadres of AIR. The O.A. was bereft of merit and accordingly dismissed by the Hon'ble Tribunal.

A copy of the judgment dated the 29<sup>th</sup> July, 2002 is annexed herewith and marked as Annexure as R-II

The humble respondents beg to submit the written statement as follows:-

1. That with regard to the statements made in para 1, of the application the respondents beg to state that after applicant's allocation of cadre under IB(P)S, he belongs to Programme Management Cadre of Doordarshan in Junior Time Scale. The seniority in the Junior Time Scale will be taken into for promotion to Senior Time Scaled and the seniority position in the grade of Programme Executive is not relevant. Since the applicant belongs to Programme Management Cadre of Doordarshan he can aspire for promotion in the same cadre but not in any other cadres of All India Radio. The reply dated 27/03/2002 is strictly in accordance with the IBPS Rules.

PMC  
PSC  
PSC

2. That with regard to para 2 of the application the respondents beg to offer no comments.
  
3. That with regard to the statements made in para 3(1), of the application the respondents beg to state that the applicant was appointed in common cadre of Transmission Executive in AIR & Doordarshan in 1978 and thereafter appointed again in the common cadre of Programme Executive in AIR and Doordarshan. A perusal of the Schedule V will indicate that the Programme Executive do not form a feeder grade for promotion to Programme Production Cadre of AIR and Doordarshan in Junior Time Scale whereas the Programme Executives are only eligible for promotion under Programme Management Cadres of AIR & Doordarshan in Junior Time Scale.
  
4. That with regard to the statements made in para 3(2) of the application, the respondents beg to state that the applicant was never promoted to the Production Cadre of AIR under IB(P)S and therefore, applicant may be put to strict proof of evidence. However, the applicant was promoted on ad-hoc basis to Programme Management Cadres of AIR and Doordarshan, which was subsequently regularised. The allocation of cadre was made in 1994 and prior to that no allocation was made. The applicant may be put to strict proof of evidence.
  
5. That with regard to the statements made in para 3(3) of the application, the respondents beg to state that the applicant belongs to Programme Management Cadre of Doordarshan whereas Shri V. Srinivasan belongs to Programme Management Cadre of AIR which are different cadres. None of

his junior in the Programme Management of Doordarshan has been promoted on ad-hoc basis earlier than him. It is also submitted that Shri V. Srinivasan has now been reverted to the substantive post of Programme Executive as a sequel to implementation of judgment dated 30/07/1999 delivered by the Hon'ble Supreme Court and he is presently, holding a post in Junior Time Scale on ad-hoc basis.

6. That with regard to the statements made in para 4, of the application the respondents beg to state that no orders on guidelines have been amended or contradicted. The applicant was not a member of the service at the time of initial constitution and therefore, the rule quoted by him are irrelevant in so far the applicant is concerned. None of his junior in Programme Management Cadre of Doordarshan has been promoted to Senior Time Scale earlier to him. The applicant may be put to strict proof of evidence. The seniority position in the grade of Programme Executive will be relevant for promotion to JTS of IB(P)S. The applicant's further promotion to STS level depends upon his empanelment in JTS grade and not the placement in Programme Executive grade.
  
7. That with regard to the statements made in para 5 of the application the respondents beg to state that only DPC is competent to recommend the allocation of Cadre under IB(P)S. As such, while making ad-hoc promotion the officers in the feeder grade of Programme Executives were promoted to combined cadre of Programme Management Cadres of AIR and Doordarshan. Watertight compartmentalization was not possible in the absence of DPC recommendations. The allocation of cadre was made strictly

in accordance with the provisions of IBPS. The judgment dated 29/07/2002 delivered by the Hon'ble Central Administrative Tribunal, Jabalpur Bench in O.A. No.801/1996 filed by Shri Qumar Ahmed is annexed as R-II wherein the claim for promotion outside the cadre has been found bereft of merit and accordingly dismissed.

8. That with regard to the statements made in para 6 of the application the respondents beg to state that there is no anomaly in the matter of enforcement of provisions of IB(P)S Rules. There was no merit in the representation of the applicant and hence, it was rejected.
9. That with regard to the statements made in para 7, of the application the respondents beg to state that none of his junior belonging to Programme Management Cadre of Doordarshan has been promoted earlier than him. The applicant may be put to strict proof of evidence. However, Shri V. Srinivasan belonged to Programme Management Cadre of AIR which is different cadre as per IB(P)S Rules. It is further submitted that Shri V. Srinivasan had already been reverted to his substantive post and presently holding the JTS post on ad-hoc basis. In view of above, it is submitted that the applicant is not entitled for any of the relief sought and the application may be dismissed with cost.
10. That with regard to para 9, 10 and 11 of the application the respondents beg to offer no comments.

Verification .....

VERIFICATION

I, Shri A. Dhanglaria, presently working as Station Director being duly authorized and competent to sign this verification, do hereby solemnly affirm and state that the statements made in para \_\_\_\_\_ are true to my knowledge and belief and those made in para \_\_\_\_\_ being matter of records, are true to my information derived therefrom and the rest are my humble submission before this Hon'ble Tribunal. I have not suppressed any material fact.

And I sign this verification on this 7<sup>th</sup> day of January 2003.



Deponent

Station Director  
All India Radio, Guwahati

ON NO. 001/1996

B

Jabalpur this the 29th day of July, 2002.

Hon'ble Mr. M.P. Singh, Member (A)  
Hon'ble Mr. Shanker Raju, Member (J)

Damar Ahmed,  
S/o late Sh. Mohd Abdullah,  
P/o D-III, Akashdari Colony,  
Katanga, Jabalpur.

-Applicant

(By Advocate Shri M.K. Verma)

-Versus-

Union of India through  
The Secretary,  
Ministry of Information  
and Broadcasting, Shastri Bhawan,  
New Delhi & 11 others as per  
Memo of parties.

-Respondents

(By Advocate Shri P. Sankaran)

ORDER (ORAL)

Mr. Shanker Raju, Member (J):

Applicant through this C.R. has sought his promotion to the post of Senior Time Scale in the grade of station Director/Deputy Controller. He has further sought a manadamus declaring him a Member of Programme Management Cadre of All India Radio (AIR) as to entitle him for this promotion in Programme Management Cadre of AIR with all consequential benefits.

2. Applicant was selected through an open competitive examination as Producer and was appointed to AIR. In the year 1987 he was transferred to AIR Bhopal. He was promoted as Assistant Station Director (Junior Time Scale) and assumed charge on 4.7.91 at AIR, Jabalpur.

Service conditions were governed by Indian Broadcasting (Programme) Service Rules, 1990 framed under Article 309 of the Constitution of India. Dein Departmental candidates have been defined in Rule 2 (c) as officers appointed on regular basis in consultation with the Commission or on the recommendations of the DPC and who hold posts on a regular basis or hold lien in Group 'A' Programme Cadre of All India Radio and



-2-

Doordarshan on the date of commencement of rules.

Initially the Indian Broadcasting service as per Rule 3 (3) comprised Programme Management Cadre of AIR, Programme Management Cadre of Doordarshan, Programme Production Cadre of AIR and Programme Production Cadre of Doordarshan. Four posts have been included in Schedule-I which included Senior Administrative Grade, Junior Administrative Grade, Senior Time Scale and Junior Time Scale. Rule 6 of the Rules defines the initial constitution of service, including departmental candidates holding posts on regular basis in the scales defined therein but this would not apply to those departmental candidates granted selection grade. The regular continuous service of departmental candidates shall count for the purpose of promotion. As per Rule 6 (2)(b) a person shall not be deemed to be appointed in a particular cadre/grade in service unless he submits his option for a particular cadre but by virtue of Rule 6 (2) (b), he is deemed to have opted the cadre where he is already working, and the screening done by the selection committee.

4. Applicant though opted for Programme Production, Doordarshan but is not deemed to be Member of Programme Production Cadre of Doordarshan. Applicant who was promoted to the cadre of JTS as Assistant Director in 1991 acquired minimum qualifying service in 1995 and as such eligible for STS in the Production Management cadre of AIR. Despite option to join Programme Management Cadre of Doordarshan applicant remained in the cadre of Programme Management of AIR by virtue of Rule 6 (1) of the Service Rules where the departmental candidates holding the post on regular basis shall be deemed to be appointed in the corresponding post. The cadre strength is given in the schedule attached to the rules and since the post in JTS in Programme Production cadre of Doordarshan was already occupied by sufficient number of persons the

10

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5. Applicant could have been inducted within the cadre.

It was convened on 14.12.96 to consider promotion from JTS to STS. Juniors have been considered and the name of the applicant was not considered. Applicant submitted a representation and approached this court.

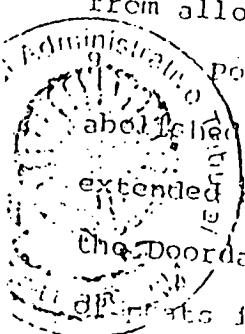
5. The contention of Sh. M.K. Verma, learned counsel for the applicant is that the private respondents 5-12 are juniors to him as he is seeking declaration that he is a Member of Programme Management Cadre of AIR and is entitled for consideration for promotion. Though the applicant had opted for Programme Production Cadre of Doordarshan but the option was never given effect to. Applicant continued in AIR and still continuing as such applicant is deemed to be in the cadre of Programme Management Cadre of AIR and his allocation to JTS of Doordarshan Programme Cadre is not legally sustainable. Though he has preferred his preference and option in the year 1991 applicant also gave option for Programme Management Cadre of AIR. However the first option was accepted but yet the applicant is still a member of the Programme Management cadre of AIR, right from the inception of the service and looking after for the last three years the job of Station Director, AIR. As such the option exercised has never been given effect to for want of vacancies and as such once the option has not been acted upon the respondents are estopped from forcing the applicant to join Doordarshan and the option earlier exercise is deemed to be withdrawn.

6. On the other hand, respondents' counsel Sh. Sankaran denied the contentions of the applicant and stated that the applicant had opted under Rule 6 (3) (b) of the Rules for Programme Production Cadre of Doordarshan as his first preference and he was accordingly allocated the cadre on the recommendation of the UPPC. However, due to acute

53  
AIR and Doordarshan have been posted on a temporary arrangement till availabilities of substitutes.

7. It is contended that none of the juniors of the applicant in the Programme Production Cadre of Doordarshan has been promoted to the next higher grade viz. STS. The continuance of the applicant in AIR will not affect his promotional prospects and he would be considered for promotion in the cadre as per his turn and seniority. As the decision of the controlling authority in respect of appointment through a particular cadre is final notification dated 1.6.95 is legally sustainable.

8. It is further stated that once the option has been exercised for Doordarshan by the applicant knowing fully well that the same cannot be changed and the decision of the controlling authority on the recommendations of the UPSC is on the basis of the option exercised and the suitability shall be final. Moreover, name of the applicant was included in the seniority list of JTS properly which he has never objected for one and a half years and has never represented for his posting to Doordarshan. Mere continuance of the applicant temporarily in AIR does not entitle him to any right for allocating him to Programmer Management Cadre of AIR by changing the allocated cadre which is not permissible under the rules. The other officers have been posted to media different from allocated media as an interim arrangement.

 Posts in various cadres have been created and abolished and the Management cadre of Doordarshan has been extended benefits at the cost of the Production Cadre of Doordarshan is not correct. The reduction in the number of posts in Programme Production cadre of Doordarshan was on account of 10% economy measures effected informally by the Government.

10. We have carefully considered the rival contentions of the parties and perused the material on record. In so far as the option is concerned, the same once exercised and the applicant has been allocated the AIR of Programme Production Cadre he cannot withdraw the same as after consultation with the UPSC and has per his seniority under the rules the applicant has been allotted the cadre which he cannot withdraw at this belated stage. Once he has not objected to the same and continued for more than one year he is not permitted to go back.

11. In so far as the contention of the applicant regarding reduction in posts is concerned, the same is not well founded as none of the juniors of the applicant have been promoted in Production Cadre. Applicant's rights have been well protected despite working in AIR which is only a temporary arrangement and does not vest any right on the applicant to be retained there as other cadre officers are working on this temporary arrangement.

12. Applicant as per his seniority shall be considered for promotion in Doordarshan cadre on availability of vacancies and it has not jeopardised his promotional avenues. He cannot compare himself with others who have opted for AIR and have been promoted on availability of vacancies. We do not find any infirmity or discrimination in the action of the respondents.

13. In the result, having regard to the reasons recorded above, we do not find any legal infirmity in the orders passed. The OA is bereft of merit and is accordingly dismissed. No costs.

—Sd—  
(Shankar Raju)  
Member (J)

San.

—Sd—  
(H.R. Singh)  
Member (A)



# भारत का अजायज्ञ The Gazette of India

असाधारण  
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)  
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित  
PUBLISHED BY AUTHORITY

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नई दिल्ली, सोमवार, नवम्बर 5, 1990/कार्तिक 14, 1912

No. 486] NEW DELHI, MONDAY, NOVEMBER 5, 1990/KARTIKA 14, 1912

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे एक यह अलग संकलन के रूप में रखा जा सके।

Separate Paging is given to this Part in order that it may be used as a separate compilation.

सूचना और प्रसारण मंत्रालय

अधिसूचना

नई दिल्ली, 5 नवम्बर, 1990

सा. का. नि. 892 (अ):—राज्यपति, संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए निम्नलिखित नियम बनाते हैं, अर्थात्:—

1. संक्षिप्त नाम और प्रारम्भ:—(1) इन नियमों का संक्षिप्त नाम भारतीय प्रसारण (कार्यक्रम) सेवा नियम, 1990 है।

(2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

2. परिभाषा:—इन नियमों में, जब तक कि संदर्भ से अन्यथा वर्णित न हो,—

(क) "आयोग" से संबंध लोक सेवा आयोग अभिप्रेत है;

(ख) "नियंत्रक प्राधिकारी" से भारत सरकार का सचिव और प्रसारण मंत्रालय अभिप्रेत है।

(ग) "विभागीय अध्यर्थी" से निम्नलिखित अभिप्रेत है,—

(i) ऐसे अधिकारी जिन्हें आयोग के प्रतापशंका से या विभागीय प्रोत्तरि समिति की सिफारिश पर नियमित आधार पर नियुक्त किया गया है और जो उन नियमों के प्रारंभ की तारीख को अकाशवाणी और दूरदर्शन के समान "क" कार्यक्रम काडर में नियमित आधार पर पद धारण किए हुए हैं। या धारणाधिकार रखते हैं;

(ii) ऐसे सभी अधिकारी जिन्हें 3000-4500 रु. के वेतनमान में नियमित आधार पर दूरदर्शन में वीडियो कार्यपालक के पद पर नियुक्त किया गया है;

(घ) "विभागीय प्रोत्तरि संगठिति" से किसी श्रेणी में प्रोत्तरि और पुष्टि पर विचार करने के लिए गठित समिति अभिप्रेत है;

(ङ) "विषय" से अनुसूची 7 में यथाविनिर्दिष्ट प्रचार माध्यम में कार्यक्रम निर्माण क्रियाकलाप का विनिर्दिष्ट क्षेत्र अभिप्रेत है;

(च) "कर्तव्य पद" से अनुसूची 1 और 2 में सम्मिलित कोई पद वह स्थायी हो या अस्थायी, अभिप्रेत है;

(छ) "परीक्षा" से सेवा में पदों पर भर्ती के लिए आयोग द्वारा संचालित अविल आरतीय प्रतियोगिता परीक्षा अभिप्रेत है;

(ज) "सरकार" से भारत सरकार अभिप्रेत है;

(झ) "श्रेणी" से सेवा की श्रेणी अभिप्रेत है;

(ञ) "प्रचार माध्यम" से आकाशवाणी और दूरदर्शन अभिप्रेत है;

(ट) "कार्यक्रम कार्यपालक" से वे अधिकारी अभिप्रेत हैं जिन्हें प्रचार माध्यम में 2000-3500 रु. के वेतनमान में इस प्रकार पदाविहित श्रेणी में नियमित रूप से नियुक्त किया गया है, जिसके अन्तर्गत कार्यक्रम कार्यपालक (चयन श्रेणी) और इसी प्रकार नियुक्त किन्तु फार्म रेडियो अधिकारी और विस्तार अधिकारी के रूप में पदाविहित भी हैं;

(ठ) "आकाशवाणी कार्यक्रम प्रबन्ध काडर" से आकाशवाणी से संबंधित स्तम्भ के अधीन अनुसूची 1 में निर्दिष्ट अनेक श्रेणियों और पद अभिप्रेत हैं;

(ड) "दूरदर्शन कार्यक्रम प्रबन्ध काडर" (से दूरदर्शन से संबंधित स्तम्भ के अधीन अनुसूची-1 में निर्दिष्ट अनेक श्रेणियों और पद अभिप्रेत हैं;

(ढ) "ग्राकाशवाणी कार्यक्रम निर्माण काडर" से ग्राकाशवाणी से संबंधित स्तम्भ के अधीन अनुसूची-2 में विनिर्दिष्ट अनेक श्रेणियां और पद अभिप्रेत हैं;

(ण) "दूरदर्शन कार्यक्रम निर्माण काडर" से दूरदर्शन से संबंधित स्तम्भ के अधीन अनुसूची-2 में विनिर्दिष्ट अनेक श्रेणियां और पद अभिप्रेत हैं;

(त) "मर्ती वर्ष" से ऐसा कलेण्डर वर्ष अभिप्रेत है जिसमें आयोग द्वारा परीक्षा ली जाती है;

(थ) किसी श्रेणी के संबंध में "नियमित सेवा" से उस श्रेणी में इन नियमों के अधीन चयन और नियुक्ति के पश्चात् उस श्रेणी में की गई

सेवा की अवधि या अवधियां अभिप्रेत हैं और उसमें ऐसी अवधि या अवधियां भी सम्मिलित हैं जो—

(i) उन व्यक्तियों के मामलों में, जो सेवा के आरम्भिक गठन के समय नियुक्त किए गए थे, ज्येष्ठता के प्रयोजन के लिए गणना में ली जाती है/हैं;

या

(ii) जिसके दौरान कोई अधिकारी उस श्रेणी में कर्तव्य पद धारण करता यदि वह छुट्टी पर न होता या अन्यथा ऐसा पद धारण करने के लिए उपलब्ध न होता;

(द) "अनुसूची" से इन नियमों की अनुसूची अभिप्रेत है;

(घ) "अनुसूचित जाति" और "अनुसूचित जनजाति" का अर्थ: वहाँ अर्थ होगा जो उनके संविधान के अनुच्छेद 366 के खंड (24) और (25) में है।

(न) "सेवा" से नियम 3 के अधीन गठित आरतीय प्रसारण (कार्यक्रम) सेवा अभिप्रेत है।

3. आरतीय प्रसारण (कार्यक्रम) सेवा का गठन—

(1) आरतीय प्रसारण (कार्यक्रम) सेवा के नाम से ज्ञात एक सेवा का गठन किया जाएगा, जिसमें नियम 6 और 7 के अधीन सेवा में नियुक्त किए गए व्यक्ति होंगे।

(2) सेवा में सम्मिलित सभी पदों को समूह के पद के रूप में वर्गीकृत किया जाएगा।

(3) सेवा में समूह "क" पदों के चार स्वतन्त्र काडर सम्मिलित होंगे अर्थात् आकाशवाणी कार्यक्रम प्रबन्ध काडर, दूरदर्शन कार्यक्रम प्रबन्ध काडर, ग्राकाशवाणी कार्यक्रम निर्माण काडर और दूरदर्शन कार्यक्रम निर्माण काडर।

4. श्रेणी प्राधिकृत संख्या और उनका पुनर्विलोकन—

(1) इन नियमों के प्रारम्भ की तारीख को सेवा की विभिन्न श्रेणियों में सम्मिलित किए गए कर्तव्य पद, उनकी संख्या और उनके वेतनमान वे होंगे जो अनुसूची 1 और 2 में विनिर्दिष्ट हैं।

(2) इन नियमों के प्रारम्भ के पश्चात् विभिन्न श्रेणियों में कर्तव्य पदों की प्राधिकृत स्थायी संख्या वह होगी जो वेन्ट्रीय सरकार द्वारा समय-समय पर विहित की जाए।

(3) सरकार आयोग से परामर्श करने के पश्चात् सेवा में राहवद्व पदों को (अनुसूची 1 और 2 में सम्मिलित पदों से भिन्न अन्य पद)

सेवा में सम्मिलित कर सकेगी या उक्त अनु-सूचियों में सम्मिलित किसी पद को सेवा से अपवर्जित कर सकेगी।

(4) सरकार, आयोग के परामर्श से किसी ऐसे अधिकारी को, जिसका 'पद' इन नियमों के उपनियम (3) के अधीन सेवा में सम्मिलित कर लिया गया है, सेवा की समुचित श्रेणी में, अस्थायी हैसियत से या अधिष्ठायी हैसियत से, जो वह थीक समझे, नियुक्त कर सकेगी और सदूश श्रेणी में लगातार नियमित सेवा को गणना में लेने के पश्चात् उस श्रेणी में उसकी ज्येष्ठता नियत कर सकेगी।

### 5. सेवा के सदस्य:—

(1) निम्नलिखित व्यक्ति सेवा के सदस्य होंगे:—  
(क) नियम 6 के अधीन कर्तव्य पदों पर नियुक्त किए गए व्यक्ति, और

(ख) नियम 7 के अधीन कर्तव्य पदों पर नियुक्त किए गए व्यक्ति।

(2) उपनियम (1) के खंड (क) के अधीन नियुक्त व्यक्ति को ऐसी नियुक्ति पर सेवा के आरम्भिक गठन की तारीख से, यथास्थिति, अनुसूची 1 या अनुसूची 2 में ऐसे लागू समुचित श्रेणी में सेवा का सदस्य समझा जाएगा।

(3) वह व्यक्ति जो उपनियम (1) के खंड (ख) के अधीन नियुक्त किया जाता है, ऐसी नियुक्ति की तारीख से, यथास्थिति, अनुसूची 1 या अनुसूची 2 में उसको लागू समुचित श्रेणी में सेवा का सदस्य होगा।

### 6. सेवा का आरम्भिक गठन:—

(1) उपनियम (2), (3) और (4) के अधीन रहते हुए, सभी विभागीय अध्यर्थी जो 5900-7600 रु., 3700-5000 रु., 3000-4500 रु. और 2200-4000 रु. के वेतनमान में नियमित आधार पर पद धारण किए हुए हैं उन नियमों के प्रारम्भ की तारीख से, सेवा में तत्संबंधी पदों पर और श्रेणियों में नियुक्त किए गए समझे जाएंगे।

परन्तु इस उपनियम की कोई बात उन विभागीय अध्यर्थियों को लागू नहीं होंगी जिन्हें 2200-4000 रु. के वेतनमान में 'चयन श्रेणी' में रखा गया है।

(2) (क) नियम 2 के खंड (ग) के उपखंड (i) में निर्दिष्ट विभागीय अध्यर्थियों से यह अपेक्षा की जाएगी कि वे सेवा के चारों काडरों में से किसी एक काडर में सम्मिलित किए जाने के लिए अपना लिखित विकल्प दें।

(ख) अनुवंधित समय के भीतर विकल्प ग्राहन होने की दशा में विभागीय अध्यर्थियों की बावत यह समझा जाएगा कि उन्होंने, यथास्थिति, आकांशवाणी या दूरदर्शन के उस संबंधित काडर के लिए विकल्प दिया है जिसमें वे कार्यरत हैं।

परन्तु नियम 2 के खंड (ग) के उपखंड (ii) में निर्दिष्ट विभागीय अध्यर्थी दूरदर्शन के कार्यक्रम निर्माण काडर में आमेलित हो जाएंगे और अपनी अलग शिनाल्त बनाए रखेंगे, जैसा कि अनुसूची 7 में उपदर्शित किया गया है।

(3) (क) आयोग एक चयन समिति का गठन करेगा जिसका अध्यक्ष आयोग का अध्यक्ष या, सदस्य होगा और जिसमें तीन से अधिक समुचित प्रास्तिति के प्रतिनिधि नियन्त्रक प्राधिकारी द्वारा नामनिर्दिष्ट किए जाएंगे ताकि वे उपनियम

(2) में निर्दिष्ट विभागीय अध्यर्थियों से प्राप्त विकल्पों पर विचार कर सके और उस काडर और प्रचार माध्यम की सिफारिश कर सकें ऐसे विभागीय अध्यर्थियों को नियुक्त किया जा सकें और वे ऐसी नियुक्ति के लिए उपयुक्त समझे गए अधिकारियों की सूचियां आयोग को प्रस्तुत करेंगे जो उन्हें उन पर अपनी सिफारिशों सहित नियन्त्रक प्राधिकारी को भेजेंगा।

(ख) आयोग की सिफारिशों पर आधारित नियुक्तियों के संबंध में प्राधिकारियों का विनिश्चय ग्रन्ति द्वारा होगा और ऐसी नियुक्तियों की बाबत यह समझा जाएगा कि वे सेवा के गठन की तारीख से की गई हैं।

(ग) ऐसे विभागीय अध्यर्थी उन्हें विशिष्ट प्रचार माध्यम या उसका कोई काडर आवंटित किए जाने के पश्चात् उस प्रचार माध्यम के उस काडर में सेवारत होंगे जिसमें उन्हें रखा गया है:

परन्तु आयोग उपनियम (2) में विनिर्दिष्ट विभागीय अध्यर्थियों के संबंध में ऐसी सिफारिशों करते समय यह सिफारिश भी करेगा कि किसी श्रेणी में नियुक्ति के लिए उपयुक्त समझे गए अधिकारी, यदि उस श्रेणी में रिक्तियों की पर्याप्त संख्या उपलब्ध नहीं है, इन नियमों के प्रारम्भ से पूर्व अपने द्वारा धूत पदों को धारित करते रहेंगे और इस प्रयोजन के लिए ऐसे पदों की बाबत यह समझा जाएगा कि उन्हें तब तक सेवा से उपवर्जित कर दिया गया है जब तक कि ऐसे अधिकारी उक्त पदों को धारण करते रहेंगे।

**स्पष्टीकरण:** आयोग के अध्यक्ष या सदस्य से भिन्न किसी सदस्य की अनुपस्थिति चयन समिति की कार्यवाहियों को अधिविधमान्य नहीं बनाएंगी।

(4) (क) नियम 7 में अन्तर्विद्युत किसी बात के होते हुए भी उपनियम (3) के परन्तुक में निर्दिष्ट अधिकारियों को उस समय सेवा में सम्मिलित किया जाएगा जब उक्त श्रेणी में रिक्तियां उपलब्ध हों।

(ख) सभी व्यक्ति, जिन्हें किसी पश्चात् वर्ती तारीख को सेवा में सम्मिलित किया गया है, उन व्यक्तियों से कनिष्ठ होंगे जिन्हें आरम्भिक गठन के समय सेवा में रखा गया था।

(5) ऐसे विभागीय अधिकारी जो सेवा में आमेलित किए जाने के इच्छुक नहीं हैं, इन नियमों के प्रारम्भ की तारीख से तीन मास की अवधि के भीतर, उस बारे में नियंत्रक प्राधिकारी को संमुचित करेंगे और उसके पश्चात् वे, इन नियमों के अन्य उपबन्धों के अधीन रहते हुए इन नियमों के प्रारम्भ होने के ठीक पूर्व अपने द्वारा धृत पदों को धारण किए हुए समझे जाएंगे और इस प्रयोजन के लिए ऐसे पदों को तब तक सेवा से अपवर्जित किया गया समझा जाएगा जब तक कि वे उक्त पदों को धारण किए रहेंगे।

(6) (क) विभागीय अध्यर्थियों की सेवा में उनकी नियुक्ति के पूर्व की गई नियमित लगातार सेवा प्रोत्तिर्देश के प्रयोजन के लिए गणना में ली जाएगी।

(ख) उस सीमा तक जिस तक, नियंत्रक प्राधिकारी, इस नियम के उपबन्धों के अनुसार, सेवा की विभिन्न श्रेणियों की प्राधिकृत संख्या को भर नहीं पाता है, उसे नियम 7 के उपबन्धों के अनुसार भरा जाएगा।

#### 7. सेवा का भावी अनुरक्षण:

(1) नियम 6 में यथा उपवंशित सेवा के आरम्भक शठन के पश्चात् अनुसूची 1 और अनुसूची 2 में निर्दिष्ट किसी श्रेणी में कोई रिक्ति होने पर, उसे इसमें इसके पश्चात् उस नियम के अधीन उपवंशित रीति में भरा जाएगा।

(2) (क) प्रचार माध्यमों के कार्यक्रम प्रबन्ध और कार्यक्रम निर्माण काडरों के कनिष्ठ वेतनमान की 50 प्रतिशत रिक्तियां परीक्षा की किसी ऐसी स्कीम के अनुसार जिसे सरकार आयोग से परामर्श करने के पश्चात् समय-समय पर अधिसूचित करे आयोग द्वारा संचालित प्रतियोगिता परीक्षा के आधार पर सीधी भर्ती द्वारा भरी जाएंगी।

(ख) कनिष्ठ वेतनमान की शेष 50 प्रतिशत रिक्तियां पोषक श्रेणियों के ऐसे अधिकारियों की प्रोत्तिर्देश द्वारा भरी जाएंगी जिन्होंने अनुसूची 4 और 5 के समुचित स्तम्भ में यथाविनिर्दिष्ट न्यूनतम अर्हक सेवा पूरी कर ली है।

(3) उपनियम (2) में अन्तविष्ट किसी वात के होते हुए भी, कनिष्ठ काल वेतनमान की सभी रिक्तियां इन नियमों के प्रारम्भ की तारीख से दो वर्ष की अवधि तक प्रोत्तिर्देश द्वारा भरी जाएंगी।

(4) कनिष्ठ काल वेतनमान और उससे ऊपर के पदों पर सीधी भर्ती द्वारा नियुक्तियां अनुसूची 3 में विनिर्दिष्ट रीति में की जाएंगी।

(5) सेवा में अधिकारियों की प्रोत्तिर्देश अनुसूची 5 में अन्तविष्ट उपबन्धों के अनुसार की जाएगी जो वह उन्होंने और ऐसे विभिन्न कार्यक्रम के काल वेतनमान में प्रोत्तिर्देश के लिए किसी काल वेतनमान में आने वाले अधिकारियों से यह अधिकारियों की जाएगी कि वे दोनों प्रचार माध्यमों के कार्यक्रम प्रबन्ध काडर या कार्यक्रम नियमित काल वेतनमान काडर में कार्यरत रहने के लिए अधिमान क्रान्तिकारी प्रशासनिक अधिकारियों के लिखित रूप से अपना विकल्प दें।

(ii) अनुसूची 6 में विनिर्दिष्ट विभागीय प्रोत्तिर्देश समिति अधिमान और स्वीकृति के लिए उनकी उपयुक्तता पर सम्यक रूप से विचार करने के पश्चात् उनका काडर तथा प्रचार माध्यम की सिफारिश करेंगे जिसमें उन्हें प्रोत्तिर्देश द्वारा नियुक्त किया जाएगा।

(ख) (i) दोनों प्रचार माध्यमों में से किसी एक के कार्यक्रम निर्माण काडर के कनिष्ठ काल वेतनमान में प्रोत्तिर्देश के धेन्ह में आने वाले सभी अधिकारियों से यह अपेक्षा की जाएगी कि वे अनुसूची 7 में उल्लिखित संबंधित प्रचार माध्यमों के कार्यक्रम निर्माण काडर के किसी विषेष विषय में कार्यरत रहने के लिए अधिमान क्रम में अपना लिखित रूप से विकल्प दें।

(ii) अनुसूची 6 में विनिर्दिष्ट विभागीय प्रोत्तिर्देश समिति अधिमान और स्वीकृति के लिए उनकी उपयुक्तता पर सम्यक रूप से विचार करने के पश्चात् उन काडर (जिसके अन्तर्गत विषय भी है) और प्रचार माध्यम की सिफारिश करेंगे जिसमें उन्हें प्रोत्तिर्देश द्वारा नियुक्त किया जाएगा।

(ग) (i) सेवा में नियुक्ति के लिए प्रतियोगिता परीक्षा में भाग लेने वाले सभी अध्यर्थियों से उसी प्रकार यह अपेक्षा की जाएगी कि वे दोनों प्रचार माध्यमों में से किसी माध्यम में उस कार्यक्रम प्रबन्ध काडर या कार्यक्रम निर्माण काडर में नियुक्ति के लिए अधिमान क्रम में अपना लिखित रूप से विकल्प दें, जिसमें वे आने वाले वर्ष की दिशा में नियुक्ति द्वाहते हैं।

(ii) परीक्षा में अध्यर्थियों द्वारा अभिप्राप्त स्थान और रैक के आधार पर नियुक्ति करते समय प्रचार माध्यम और काडर के संबंध में उनके द्वारा अधिकारियों द्वारा अधिमानों पर सम्यक रूप से विचार किया जाएगा।

(घ) इन नियमों के अधीन किया गया काडर आवंटन अप्रतिसंहरणीय होगा:

परन्तु जहां कोई अध्यर्थी या प्रोत्तिर्देश व्यक्ति सेवा में किसी काडर का विकल्प देने में असमर्थ रहता है वहां नियंत्रक प्राधिकारी रिक्तियों की

संधा और ऐसी अन्य वार्ताओं को ध्यान में रखते हुए, जो वह उचित समझे, काडर आवंटित करेगा और ऐसा आवंटन अन्यर्थी या प्रोत्त्रत व्यक्ति के लिए आवद्धकर होगा।

(7) उपनियम (5) में अन्तविष्ट विसी वात के होते हुए भी, किसी कलैण्डर वर्ष में प्रचार माध्यम के कार्यक्रम प्रवत्त्य काडरों या प्रचार माध्यमों के कार्यक्रम निर्माण काडरों की ज्येष्ठ प्रशासनिक श्रेणी और कनिष्ठ प्रशासनिक श्रेणी में होने वाली 20 प्रतिशत तक की रिक्तियां अनुमूल्य 3 में विनिर्दिष्ट ऐसी सीधी भर्ती के लिए अर्हताओं, अनुभव और आयु-सीमा के अनुसार आयोग द्वारा की गई सीधी भर्ती के आधार पर भरी जा सकेगी।

#### 8. ज्येष्ठता:

(1) सेवा के आरम्भिक गठन के समय नियम 6 के अनुसार किसी श्रेणी में नियुक्त किए गए सेवा के सदस्यों की सापेक्ष ज्येष्ठता उन नियमों के प्रारम्भ की तारीख को अभिप्राप्य उनकी सापेक्ष ज्येष्ठता के द्वारा शासित होगी।

(2) ऐसे अधिकारी जो किसी श्रेणी में आरम्भिक गठन के पश्चात् सेवा में आते हैं, जिसके अन्तर्गत नियम 7 के उपनियम (6) और उपनियम (7) में उल्लिखित व्यक्ति भी हैं, उन व्यक्तियों से कनिष्ठ होंगे जिन्हें उन श्रेणी में नियम 6 के अधीन सेवा में नियुक्त किया गया है।

(3) आरम्भिक गठन के पश्चात् सेवा में भर्ती किए गए व्यक्तियों की ज्येष्ठता, उस संबंध में सरकार द्वारा, समय-समय पर जारी किए गए साधारण आदेशों और अनुदेशों के अनुसार अवधारित की जाएगी।

(4) किसी ऐसे व्यक्ति की ज्येष्ठता, जो उपनियम (1) से (3) तक के अन्तर्गत नहीं आता, आयोग से पश्चात् करने के पश्चात् नियंत्रक प्राधिकारी द्वारा अवधारित की जाएगी।

#### 9. परिवीक्षा:

(1) कनिष्ठ वेतनमान में, चाहे सीधी भर्ती द्वारा या प्रोत्त्रत द्वारा, सेवा में नियुक्त किया गया प्रत्येक अधिकारी दो वर्ष की अवधि के लिए परिवीक्षा पर रहेगा।

(2) सीधी भर्ती के आधार पर कनिष्ठ प्रशासनिक श्रेणी या ज्येष्ठ प्रशासनिक श्रेणी में नियुक्त व्यक्ति एक वर्ष की अवधि के लिए परिवीक्षा पर रहेंगे।

(3) नियंत्रक प्राधिकारी, केन्द्रीय सरकार द्वारा समय-समय पर जारी किए गए आदेशों और अनुदेशों के अनुसार परिवीक्षा की अवधि बढ़ा या घटा सकेगा।

(4) परिवीक्षा अवधि या उसके किसी विस्तार के पूरा होने पर अधिकारियों को, यदि स्थायी नियुक्ति के लिए उपयुक्त पाया जाता है, तो उन्हें ऐसे पद पर पुष्ट

किया जाएगा यदि उन्हें प्रवेश श्रेणी में पूर्वतः पुष्ट नहीं किया गया है।

(5) यदि परिवीक्षा अवधि या उसके किसी विस्तार के दौरान, जैसी भी स्थिति हो, नियंत्रक प्राधिकारी की यह राय है कि कोई अधिकारी स्थायी नियुक्ति के लिए उपयुक्त नहीं है, तो नियंत्रक प्राधिकारी विना कोई कारण बताए उसे,—

(क) यदि उसे सीधी भर्ती द्वारा नियुक्त किया गया था, उस पद से सेवोन्मुक्त कर सकेगा।

(ख) यदि उसे प्रोत्त्रति द्वारा नियुक्त किया गया था तो उसे उस पद पर प्रतिर्वत्ति कर सकेगा जो वह ऐसी प्रोत्त्रति से थीक पहले घासित किए हुए था।

(6) परिवीक्षा अवधि या उसके किसी विस्तार के दौरान, सरकार अन्यर्थी से यह अवैध कर सकती है कि वह परिवीक्षा के संतोषजनक रूप से पूरा करने की एक शर्त के रूप में, ऐसा प्रशिक्षण और शिक्षा पाठ्यक्रम पूरा करे आर ऐसी परीक्षण (जिनके अंतर्गत हिन्दी की परीक्षा भी है) उत्तीर्ण करे जो नियंत्रक प्राधिकारी ठीक समझे।

(7) जहां तक परिवीक्षा से संरक्षित अन्य मामलों का संबंध है, सेवा के सदस्य इत संबंध में समय-समय पर केन्द्रीय सरकार द्वारा जारी किए गए अनुदेशों द्वारा शासित हों।

(8) परिवीक्षा अवधि संतोषजनक रूप से पूरा कर लेने के पश्चात् ऐसे अधिकारियों के मामलों पर, ऐसे पद उपलब्ध होने की दण में अधिकारी पदों पर पुष्टि के लिए विचार किया जाएगा।

#### 10. सेवा में नियुक्ति:

सेवा की विभिन्न श्रेणियों के सभी पदों पर सभी नियुक्तियां नियंत्रक प्राधिकारी द्वारा की जाएंगी।

11. भारत के किसी भी भाग में सेवा के लिए दायित्व और सेवा की अन्य शर्तें:—

(1) सेवा में नियुक्त किए गए अधिकारी, भारत में वहां पर भी या भारत से बाहर सेवा करने के लिए दायी होंगे।

(2) उन मामलों की वादा जिनके विषय में इन शियरियों में उपलब्ध नहीं किया गया है, सेवा के सदस्यों की सेवा शर्तें वहां होंगी जो सावारण रूप में केन्द्रीय सिविल सेवा के अपूर्व 'क' अधिकारियों को समय-समय पर लागू होती है।

#### 12. निरहस्ता: वह व्यक्ति—

(क) जिसने ऐसे व्यक्ति से जिसका पति या जिसकी पत्नी जीवित है, विवाह किया है, या

(ब) जिसमें ग्रन्ति पति या अपनी पत्नी के जीवित होते हुए किसी व्यक्ति से विवाह किया है,

उक्त पद पर नियुक्ति का पान नहीं होगा।

परन्तु यदि नियंत्रक प्राधिकारी द्वारा यह समाधान हो जाता है कि ऐसा विवाह ऐसे व्यक्ति और विवाह के अन्य पक्षकारी को लागू स्वीय विधि के अधीन अनुच्छेय है और ऐसा करने के लिए कोई अन्य आधार है तो वह किसी व्यक्ति को इस नियम के प्रवर्तन से छूट दे सकेगी।

#### 13. शिधित करने की शक्ति:

जहां नियंत्रक प्राधिकारी की यह राय है कि ऐसा करना आवश्यक या समीचीत है, वहां वह उसके लिए जो कारण हैं उन्हें लेखबद्ध करके संघ लोक सेवा आयोग से परामर्श करके इन नियमों के किसी उपचार को किसी वर्ग या प्रवर्ग के व्यक्तियों की बावजूद आदेश द्वारा शिधित कर सकेगा।

#### 14. व्यावृत्ति:

इन नियमों की कोई बात, ऐसे आरक्षणी, आयु-सीमा में छूट और अन्य रियायतों पर प्रभाव नहीं डालेगी, जिसका केन्द्रीय सरकार द्वारा इस संबंध में समय-समय पर निकाले गए आदेशों के अनुसार अनुमूलित जातियों, अनुमूलित जनजातियों, भूतपूर्व रीनिकों और अन्य विशेष प्रवर्गों के व्यक्तियों के लिए उपचार करना अपेक्षित है।

#### 15. निर्वचन:

यदि इन नियमों के निर्वचन के संबंध में कोई प्रश्न उत्पन्न होता है, तो उसका विनियोग नियंत्रक प्राधिकारी, आयोग से परामर्श के पश्चात् करेगा।

#### 16. निरसन और व्यावृत्ति:

आकाशवाणी (समूह "क") भर्ती नियम, 1963, जहां तक उनका संबंध इन नियमों की अनुसूची 1 और 2 में सम्मिलित पदों से है, इसके द्वारा निरसित किए जाते हैं:

परन्तु ऐसा निरसन, ऐसे निरसन से पूर्व उक्त नियमों के वाधीन की गई किसी बात या कार्रवाई को प्रभावित नहीं करेगा।

अनुसूची 1

[नियम 4 का उनियम (1) देखिए]

भारतीय प्रसारण (कार्यक्रम) सेवा के कार्यक्रम प्रबन्ध काउंसिल में सम्मिलित कर्तव्य पदों की श्रेणी, भंडाया और वेतनमात्र।

क्रम सं.	श्रेणी	आकाशवाणी	दूरदर्शन	वेतनमात्र
1	2	3	4	5
1. ज्येष्ठ प्रशासनिक श्रेणी				
उपमहानिदेशक	10	11	5900-200-6700	
(प्रबन्ध)				

	1	2	3	4	5
2. कमिष्ट प्रशासनिक श्रेणी					
(चयन श्रेणी)		*	*	4500-150-5700	
ज्येष्ठ निदेशक				र.	
3. कमिष्ट प्रशासनिक श्रेणी					
निदेशक/नियंत्रक	44	15	3700-125-4700		
				150-5000	र.
4. ज्येष्ठ समय वेतनमात्र		130	32	3000-100-3500	
उपनिदेशक/उप-नियंत्रक				125-4500	र.
5. कमिष्ट समय वेतनमात्र		144	37	2200-75-2800-वा.	
कार्यक्रम प्राधिकारी				रो.-100-4000	र.
योग :		328	95		

टिप्पणी (1) \*कमिष्ट प्रशासनिक श्रेणी (चयन श्रेणी) अनुसूचित है और इस श्रेणी में पदों की अधिकतम संख्या ज्येष्ठ काल-वेतनमात्र में के पदों की संख्या के 15 प्रतिशत से अधिक नहीं होगी और उत्तीर्ण पद कमिष्ट प्रशासनिक श्रेणी (निदेशक/नियंत्रक) में के पदों की अधिकतम सीमा के अधीन होगी।

(2) कमिष्ट काल-वेतनमात्र में निम्नलिखित धाराभित पद-संख्या को अनुसूचित परिवीर्वाचीन श्रीर प्रशिक्षण-20, प्रतिनियुक्ति-10, श्रीर दूटी-10, संचार माध्यम के कार्यक्रम प्रबन्ध श्रीर निर्माण काउरों के बीच वितरित कर दिया गया है।

(3) आकाशवाणी श्रीर दूरदर्शन में 'तारीख' 1-1-1985 के पंथवात् विभिन्न स्तरों के लिए मंजूर किए गए पदों की संख्या, सेवा में सम्मिलित की गई संख्या जानी श्रीर ऐसे पद उसमें दर्जित पद-संख्या में जोड़ दिए जाएंगे।

अनुसूची 2

[नियम 4 का उनियम (1) देखिए]

भारतीय प्रसारण (कार्यक्रम) सेवा के कार्यक्रम प्रबन्ध काउर में सम्मिलित कर्तव्यों पदों की श्रेणी, संख्या श्रीर वेतनमात्र

पद सं. श्रेणी प्रायाण दूरदर्शन वेतनमात्र वाणी

	1	2	3	4
1. ज्येष्ठ प्रशासनिक श्रेणी				
उपग्रहनिदेशक (निर्माण)	12	12	5900-200-6700	र.
2. कमिष्ट प्रशासनिक श्रेणी				
ज्येष्ठ निदेशक (निर्माण)	*	*	4500-150-5700	र.
3. कमिष्ट प्रशासनिक श्रेणी				
मुख्य निर्माण	70	38	3700-125-4700-150-5000	र.
4. ज्येष्ठ समय वेतनमात्र				
कार्यक्रम निर्माण	111	82	3000-100-3500-125-4500	र.

1	2	3	4	5
5. कनिष्ठ समय वेतनमान कार्यक्रम अधिकारी	122	91	2200-75-2800-द.रो.- 100-4000 रु.	
योग: 315	223			

टिप्पणी—(1) \*कनिष्ठ प्रशासनिक श्रेणी (चयन श्रेणी) अवृत्तिक है और इस श्रेणी में पदों की अधिकतम संख्या उपेल काल-वेतनमान में के पदों की संख्या के 15 प्रतिशत से अधिक नहीं होगी और उपरोक्त पद कनिष्ठ प्रशासनिक श्रेणी में के पदों की अधिकतम सीमा के अधीन होंगे।

(2) कनिष्ठ काल-वेतनमान में निम्नलिखित आरक्षित पद-संख्या को अर्थात् परिवीक्षाधीन और प्रशिक्षण -20, प्रतिनियुक्ति -10 और छट्टी-10, संचार माध्यम के कार्यक्रम प्रबन्ध और निर्माण कार्डों के द्वारा वितरित कर दिया गया है।

(3) आकाशवाणी और दूरदर्शन में तारीख 1-1-1985 के पश्चात् विभिन्न स्थिरों के लिए मंजूर किए गए पदों की संख्या, सेवा में समिलित को गई समझी जाएगी और ऐसे पद उसमें दर्शक पद-संख्या में जोड़ किए जाएंगे।

भनुमूली - 3

भारतीय प्रसादरण (कार्यगम) सेवा के उपेल प्रशासनिक श्रेणी, कनिष्ठ प्रशासनिक श्रेणी और कनिष्ठ काल-वेतनमान के पदों पर श्रीधी भर्ती के नियम अद्वैताएं, अनुभव और आयु-सीमा।

क. सं. श्रेणी आयु-सीमा शैक्षिक अद्वैताएं और अनुभव

1 2 3 4

1. उपेल प्रशासनिक श्रेणी अधिक नहीं	56 वर्ष से शावश्यक:
5900-200-6700 रु.	(i) किसी मान्यताप्राप्त विवेचनालय से डिग्री या शम्पुत्य।
	(ii) दृश्य या श्रव्य प्रशासन सहित जिसमें पांच वर्ष का प्रशासनिक और संचारात्मक अनुभव समिलित है, शिक्षा, संस्कृति, दूरदर्शन, रेडियो, फ़िल्म कार्यक्रम निर्माण या प्रचार के धोनों में किसी पर्यवेक्षीय हैसियत में 17 वर्ष का अनुभव।
	परन्तु कार्यशाला निर्माण के काउर में उपेल प्रशासनिक श्रेणी के पदों के लिए रात वर्ष का अनुभव अनिवार्य है जैसा कि अनुमूली 7 में प्रगतित है। उस विषय में होना चाहिए जिसमें विवित विषयों में रिपोर्ट दिए जाएं।
	(iii) भारत की सांस्कृतिक विरासत और देश में सांस्कृतिक तथा कलात्मक श्रमिक वित्तीयताओं के विभिन्न इनों का गहन ज्ञान।

वांछनीय:

(i) हिन्दी श्रीधी अन्वय भारतीय गाया का ज्ञान

(ii) सांस्कृतिक कायंत्रम आयोजित करने का अनुभव।

(iii) अध्यधी के विषेषज्ञीय धोन में भूजनात्मक निर्माण या प्राकस्तिक दूरदर्शन/रेडियो कार्यक्रम में शाम जैन का अनुभव।

(iv) नियमी प्रतिशित संस्था से नाटक, संगीत, प्रकाशिता या फ़िल्म निर्माण में डिग्री/डिप्लोमा।

2. कनिष्ठ प्रशासनिक श्रेणी अधिक नहीं 50 वर्ष से शावश्यक:

(i) किसी मान्यताप्राप्त विश्वविद्यालय से डिग्री या शम्पुत्य।

(ii) शिक्षा, संस्कृति, दूरदर्शन, रेडियो फ़िल्म निर्माण या प्रचार में दृश्य या श्रव्य सहित जिसमें 3 वर्ष का प्रशासनिक और संचारात्मक अनुभव समिलित है, पर्यवेक्षीय हैसियत में 10 वर्ष का अनुभव।

(iii) परन्तु कार्यक्रम-निर्माण काउर में कनिष्ठ प्रशासनिक श्रेणी के लिए पांच वर्ष का अनुभव प्रतिवार्य रूप से (जैसा कि अनुमूली 7 में प्रगतित है) उस विषय में होना चाहिए जिसमें विवित विषयों में दृश्य है।

(iv) भारती नीं सांस्कृतिक विरासत और देश में सांस्कृतिक श्रीधी कलात्मक श्रमिक वित्तीयता का ज्ञान।

वांछनीय:

(i) हिन्दी श्रीधी एक प्रत्यय भारतीय गाया का ज्ञान।

(ii) अध्यधी के विषेषज्ञीय धोन में भूजनात्मक निर्माण में या प्राकस्तिक दूरदर्शन/रेडियो कार्यक्रमों में शाम जैने का अनुभव।

(iii) नियमी प्रतिशित संस्था से नाटक, संगीत, भूत्य, प्रकाशिता या फ़िल्म निर्माण में डिग्री/डिप्लोमा।

3. कनिष्ठ काल-वेतनमान 2200- अधिक नहीं पद से भूजनात्मक नाटक, संगीत, कला, संस्कृति, कृति, साहित्य, शिक्षा, विज्ञान, चलचित्र के धोन में डिग्री या शम्पुत्य।

(1) परीक्षा की स्वीम जिसमें आयु-सीमा भी है, आयोग द्वारा सम्मक अनुब्रय में क्रियान्वित की जाएगी।

(2) कार्यक्रम अधिकारी नीं श्रमिक अद्वैताएं श्रेणीक नहीं है विन्यु ये पहल करने, अभियान चलाने और वित्तीयता से कार्य करने वीर है। इस पद पर भर्ती गाया विषय के आधार पर की जाएगी। इस

पद के लिए आवेदन करने वाले अधिकारियों को उस भाषा विषय के लिए अपनी अधिकारिता उपर्याप्त करनी होती जिन पर के नियुक्तियों के बिंदु विचार करना चाहते हैं और ये नियम 7 (5) (ग) में तथा विनियमित विवरण भी उपर्याप्त करेंगे।

(3) आमु-गीमा अवधारित करने के लिए निर्गमक तारीख भारत में अधिकारियों से आवेदन प्राप्त करने के लिए नियम की गई अंतिम तारीख होती है (न कि वह अंतिम तारीख जो असम, गोपालपुर, अरण्णानन्द प्रदेश, मिजोरम, मणिपुर, नागालैंड, त्रिपुरा, मिनकम, जम्मू-कश्मीर के लद्दाख खंड, द्रिश्यमन प्रदेश के लाहौल और स्त्रिति जिने तथा चम्बा जिने के

पांगी उपर्याप्त, अंदमान और निकोबार द्वीप या लक्ष्मीप के अधिकारियों के लिए विहित वी गई है।

(4) अहंताएं अन्यथा गुप्रहित अधिकारियों की दशा संघ लोक सेवा आयोग के विवेकानुसार शिथिल की जा सकती है।

(5) अनुभव संबंधी भर्ती (अहंताएं) संघ लोक सेवा आयोग के विवेकानुसार (अनुग्रहित जातियों और अनुसूचित जनजातियों के अधिकारियों की दशा में तब शिथिल की जा सकती है (है), जब चक्रत के किसी प्रक्रम पर संघ लोक सेवा आयोग की यह राष्ट्र है कि उसके लिए आवश्यक विवित योग्य भरने के लिए भरें अनुभव रखने वाले उन समुदायों के अधिकारियों के पर्याप्त संख्या में उपलब्ध होने की संभावना नहीं है।

(6) कनिष्ठ प्रशासनिक श्रेणी और ज्येष्ठ प्रशासनिक श्रेणी के पदों पर सीधे भर्ती किए गए नियुक्त सरकारी सेवक की सेवा अधिवापिता पैशन के लिए (न कि किसी अन्य वर्ग की पैशन के लिए), अहंक सेवा उस वास्तविक अवधि के एक चौथाई से अनधिक सेवा की अवधि जो भर्ती के समय उसकी 25 वर्ष की आयु से अधिक है या पांच वर्ष की अवधि इनमें से जो भी कम हो, जोड़ी जाएगी।

#### अनुमूल्य-4

[नियम 7 के उन नियम (2) और (3) देखिए]

मालविक प्रशासन (कार्यक्रम) सेवा के कार्यक्रम प्रबन्ध में इन्हीं पदों पर अपनी नियन्त्रण श्रेणी के लिए प्रोलति पर नियुक्ति के लिए अधिकारियों की भर्ती की पद्धति/प्रोन्नति का शेष और न्यूनतम अहंक सेवा।

पद	श्रेणी	भर्ती की प्रक्रिया	उपरान्त का शेष और न्यूनतम अहंक सेवा
1. ज्येष्ठ प्रशासनिक श्रेणी आयु महा- निदेशक/उपमहानिदेशक	5900-200-6700 रु.	चक्रत से प्रोलति द्वारा	ऐसे अधिकारी जिन्होंने ज्येष्ठ प्रशासनिक श्रेणी में (जिसमें प्रकृतिक चक्रत श्रेणी भी है) 8 वर्ष नियमित सेवा की है या जिन्होंने 17 वर्ष नियमित सेवा की है जिसमें से कम से कम चार वर्ष की नियमित सेवा समूह के पद पर कनिष्ठ प्रशासनिक श्रेणी में होनी चाहिए।
2. कनिष्ठ प्रशासनिक श्रेणी (चक्रत श्रेणी) ज्येष्ठ निदेशक 4500-150-5700 रु.	रामप्र कार्यपालन अमूल्य और भ्रम्य संवित विवितों को हिंगाव में लेते हुए उपयुक्तता पर आवधारित ज्येष्ठता के अधिकार पर नियुक्ति द्वारा।	कनिष्ठ प्रशासनिक श्रेणी (निदेशक) के ऐसे अधिकारी जिन्होंने कनिष्ठ काल-वैतनमान समूह 'क' को परीक्षा या प्रारंभिक भर्ती के प्रति निर्देश के वर्ग की पहली जुलाई को समूह 'क' सेवा के चौदहवें वर्ष में प्रवेश किया है।	
3. कनिष्ठ प्रशासनिक श्रेणी निदेशक 3700-125-4700-150-5000 रु.	चक्रत से प्रोलति द्वारा	टिप्पणि : -- ऐसे कनिष्ठ प्रशासनिक श्रेणी अधिकारी पर भी जिन्होंने नियन्त्रण काल वैतनमान श्रेणी से भिन्न में प्रवेश किया है, विचार किया जाएगा परन्तु यह तब जब कि वे उस विनिष्ठतम अधिकारी से ज्येष्ठ हैं जो कनिष्ठ प्रशासनिक श्रेणी (चक्रत श्रेणी) में विचार किए जाने का पात्र हो गया है:	
4. ज्येष्ठ काल-वैतनमान निदेशक/नियंत्रक 3000-100-3500-125-4500 रु.	ज्येष्ठ-मह-उपयुक्तता वे आधार पर प्रोलति द्वारा।	ऐसे अधिकारी जिन्होंने ज्येष्ठ काल वैतनमान में उस श्रेणी में पांच वर्ष नियमित सेवा की है।	
5. कनिष्ठ काल-वैतनमान कार्यपालक अधिकारी 2200-75-2800-3. रु.-100- 4000 रु.	नियम 7 के उन नियम (2) के अनुसार 50 प्रतिशत प्रोन्नति द्वारा और 50 प्रति- शत सीधी भर्ती द्वारा।	ऐसे कार्यपालक कार्यपालक जिन्होंने उस श्रेणी में तीन वर्ष नियमित सेवा की है।	

\*टिप्पणी : -- (1) कनिष्ठ काल-वैतनमान के पदों पर प्रोलति के प्रयोजन के लिए कार्यपालक कार्यपालकों काम से रेहियो अधिकारियों और दिलार अधिकारियों की ताकता सूची, उनकी 2000-3500 रु. के वैतनमान में नियमित आधार पर नियुक्ति की तारीख के आधार पर, इस शर्त के अधीन रहते हुए तैयार की जाएगी कि उनकी पारस्परिक ज्येष्ठ को बनाए रखा जाएगा। यदि उसी तारीख को एक से अधिक अधिकारी नियुक्त है तो पावता सूची में उनका राजन 'आयु में अधिक ज्येष्ठ' के स्थिरोत्तर के आधार पर अवधारित किया जाएगा।

(2) कार्यक्रम प्रवर्धन और कार्यक्रम निर्माण काल वेतनमान की नियमितों में प्रोत्तति के लिए चयन के द्वेष के साथी अधिकारियों से नियम 7 के उप नियम (6) को ध्यान उपर्युक्त विकला देने की अपेक्षा की जाएगी।

(3) वर्ग सं. 1 और 3 के पदों को भी नियम 7 के उप नियम (7) में यथा उपर्युक्त सीधी भर्ती द्वारा भरा जा सकता है।

## अनुसूची-5

भारतीय प्रशासन (कार्यक्रम) सेवा के कार्यक्रम निर्माण काल वेतनमान में अगली निम्नतर श्रेणी में इयूटी पदों पर अधिकारियों की प्रोत्तति पर नियुक्ति के लिए भर्ती की पठति, प्रोत्तति वा दोष और न्यूनतम अर्हक रोता।

क्रम सं.	श्रेणी	शर्तों की पठति	वर्ग सं. धोत्र और न्यूनतम अर्हक सेवा
(1)	(2)	(3)	(4)
1. ज्येष्ठ प्रशासनिक श्रेणी उप भवित्वनिदेशक (निर्माण) 5900-6700 रु.	चयन से प्रोत्तति द्वारा।		ऐसे अधिकारी जिन्होंने कनिष्ठ प्रशासनिक श्रेणी में (जिसमें अकृतिलक्षण चयन श्रेणी भी है) 8 वर्ष नियमित सेवा की है या समूह 'क' में 17 वर्ष नियमित सेवा की है जिसमें से कनिष्ठ प्रशासनिक श्रेणी में समूह 'क' पद पर चार वर्ष नियमित सेवा की है।
2. कनिष्ठ प्रशासनिक श्रेणी (चयन श्रेणी) निदेशक (निर्माण) 4500-5700 रु.	समग्र कार्यपालन अनुभव और अन्य संवर्धित विषयों को हिसाब में सेवे हुए उपयुक्तता पर आधारित ज्येष्ठता के आधार पर नियुक्ति द्वारा।	कनिष्ठ प्रशासनिक श्रेणी (निदेशक) के ऐसे अधिकारी जिन्होंने कनिष्ठ काल वेतनमान श्रेणी से भिन्न में प्रवेश किया है, विनाश नियम जाएगा परन्तु यह तब जब कि वे उस नियमित अधिकारी से ज्येष्ठ हैं जो कनिष्ठ प्रशासनिक श्रेणी (नयन श्रेणी) में विनाश नियम जाने वा पात्र हो गया है।	टिप्पणी : —ऐसे कनिष्ठ प्रशासनिक श्रेणी अधिकारी पर भी जिन्होंने कनिष्ठ काल वेतनमान श्रेणी से भिन्न में प्रवेश किया है, विनाश नियम जाएगा परन्तु यह तब जब कि वे उस नियमित अधिकारी से ज्येष्ठ हैं जो कनिष्ठ प्रशासनिक श्रेणी (नयन श्रेणी) में विनाश नियम जाने वा पात्र हो गया है।
3. ज्येष्ठ प्रशासनिक श्रेणी मृद्यु निर्माण 3700-5000 रु.	चयन से प्रोत्तति द्वारा।		ज्येष्ठ वाल वेतनमान में ऐसे अधिकारी जिन्होंने उस श्रेणी में जिसमें रिक्ति हुई है उस श्रेणी में पांच वर्ष नियमित सेवा की है।
4. ज्येष्ठ समय वेतनमान कार्यपालक निर्माण 3000-4500 रु.	ज्येष्ठता-सहउपयुक्तता के आधार पर प्रोत्तति द्वारा	कनिष्ठ समय वेतनमान से ऐसे अधिकारी जिन्होंने ऐसे संचार यात्राएँ में जिसमें रिक्ति होती है, उस श्रेणी में पांच वर्ष नियमित सेवा की है।	
5. कनिष्ठ समय वेतनमान कार्यपालक अधिकारी 2200-75-2800-द.रो.-4000	नियम 7 के उपनियम (2) के अनुसार 50% प्रोत्तति द्वारा और 50% सीधी भर्ती द्वारा	कमन्चाचिवृद्ध के निम्नलिखित प्रवर्ग, जिन्होंने उस श्रेणी में तीन वर्ष नियमित सेवा की है, पात्र होंगे :	

1. निर्माण (नयन श्रेणी)

2. निर्माण

3. निर्माण श्रेणी 2

4. अनुवादक

5. संगादक

6. संगादक (लिपि)

7. निर्देश अधिकारी

द्वितीय प्रकार 2375-3500 रु. के वेतनमान में ऐसे कैमरामैन श्रेणी-1, जिन्होंने दो वर्ष नियमित सेवा की है, कार्यक्रम अधिकारी (कैमरामैन) के लिए विनिर्दिष्ट नियन्त्रित रिक्तियों के लिए पात्र होंगे।

टिप्पणी : —(1) कनिष्ठ समय वेतनमान पदों गे प्रोत्तति के प्रयोजन के लिए, अनुसूची 5 में वर्ग सं. 5 के स्तरं 4 में उत्तिवित

1

2

3

4

प्रधिकारियों के विभिन्न प्रवर्गों की पात्रता सूची, 2200-3500 रु. के वेतनमात्र नियमित आधार पर उनकी नियुक्ति की तारीख के आधार पर, इस शर्त के प्रधीन रहते हुए, तैयार की जाएगी कि उनके संबंधित काड़ों में परस्पर ज्येष्ठता बनाई रखी जाएगी। यदि उसी तारीख को एक से भविक भधिकारी नियुक्त किए जाते हैं तो पात्रता सूची में उनके स्थानन का अवधारण उनकी जन्मतिथि के अनुसार “आयु से बड़ा ज्येष्ठ” के सिद्धांत के आधार पर किया जाएगा।

(2) संचार माध्यम के कार्यक्रम प्रबंध और कार्यक्रम निर्माता काड़ में कनिष्ठ समय वेतनमात्र रिक्तियों से प्रोन्ति के लिए, चयन के क्षेत्र में के सभी प्रधिकारियों से यह अपेक्षित होगा कि वे नियम (7) के उपनियम (6) में उपबंधित रूप में विकल्प दें।

(3) कम सं. 1 और 3 पर के पद, नियम (7) के उपनियम (7) में उपबंधित रूप में सीधी भर्ती हारा भी भरे जा सकेंगे।

#### श्रनुसूची-6

भारतीय प्रशारण (कार्यक्रम) सेवा में समिति समूह “क” पदों संबंधी प्रोन्ति और पुष्टि के मामलों के लिए समूह “क” विभागीय प्रोन्ति समिति की संरचना।

कम सं. श्रेणी 1 पद

समूह “क” विभागीय प्रोन्ति समिति (प्रोन्ति के संबंध में विचार करने के लिए)

समूह “क” विभागीय प्रोन्ति समिति (पुष्टि के संबंध में विचार करने के लिए)

1. ज्येष्ठ प्रशासनिक थेगी

- प्रध्यक्ष/सदस्य, संघ लोक सेवा आयोग  
—प्रध्यक्ष
- सचिव, सूचना और प्रशारण मंत्रालय  
—सदस्य
- महानिदेशक, आकाशवाणी
- महानिदेशक, दूरदर्शन

- सचिव, सूचना और मंत्रालय  
प्रध्यक्ष
- महानिदेशक, आकाशवाणी
- महानिदेशक, दूरदर्शन

2. कनिष्ठ प्रशासनिक थेगी (चयन थेगी)

- संयुक्त सचिव, (प्रसारण), सूचना और प्रशारण मंत्रालय  
—प्रध्यक्ष
- प्रपर महानिदेशक/उप महानिदेशक, आकाशवाणी —सदस्य
- प्रपर महानिदेशक/उप महानिदेशक, दूरदर्शन  
—सदस्य

3. कनिष्ठ प्रशासनिक थेगी

- प्रध्यक्ष/सदस्य, संघ लोक सेवा आयोग  
—प्रध्यक्ष
- संयुक्त सचिव (प्रसारण), सूचना और प्रशारण मंत्रालय —प्रध्यक्ष
- प्रपर महानिदेशक/उप महानिदेशक, आकाशवाणी—सदस्य

(1)	(2)	(3)	(4)
4. ज्येष्ठ समय वेतनमान		3. अपर महानिदेशक/उप महानिदेशक, आकाश- वाणी —सदस्य 4. अपर महानिदेशक/उप महानिदेशक, दूरदर्शन —सदस्य	3. अपर महानिदेशक/उपमहानिदेशक, दूरदर्शन —सदस्य
5. कलिष्ठ समय वेतनमान		1. संयुक्त सचिव (प्रसारण) सूचना और प्रसारण भवालय—अध्यक्ष 2. अपर महानिदेशक/उपमहानिदेशक, आकाश- वाणी —सदस्य 3. अपर महानिदेशक/उप महानिदेशक, दूरदर्शन —सदस्य	1. अपर महानिदेशक/उपमहानिदेशक, आकाश- वाणी या अपर महानिदेशक/उप महा- निदेशक, दूरदर्शन—प्रध्यक्ष 2. निदेशक (आकाशवाणी)/उर सचिव/ (आकाशवाणी) या निदेशक (दूरदर्शन)/ उर सचिव (दूरदर्शन) —सदस्य
		1. अध्यक्ष/सदस्य, संघ लोक सेवा आयोग —अध्यक्ष 2. अपर महानिदेशक/उपमहानिदेशक, आकाश- वाणी या अपर महानिदेशक/उपमहानिदेशक, दूरदर्शन—सदस्य 3. निदेशक (आकाशवाणी)/उपसचिव (आकाश- वाणी) या निदेशक (दूरदर्शन)/उपसचिव (दूरदर्शन)—सदस्य	1. अपर महानिदेशक/उपमहानिदेशक, आकाश- वाणी या अपर महानिदेशक/उप महा- निदेशक, दूरदर्शन—प्रध्यक्ष 2. निदेशक (आकाशवाणी)/उर सचिव/ (आकाशवाणी) या निदेशक (दूरदर्शन)/ उर सचिव (दूरदर्शन) —सदस्य

टिप्पणी (1): यदि समिति के आधे से अधिक सदस्य उपर्युक्त वैठक में उपस्थित हुए हैं तो संघ लोक सेवा आयोग के अध्यक्ष या सदस्य से दिया, हितों का

को अनुपस्थित से, समिति को कार्यवाहियां प्रविधिमान्य नहीं होतीं।

(2): पुष्टि से संबंधित विभागीय प्रोनेत्रि समिति को कार्यवाहियां, संघ लोक सेवा आयोग के अनुसोदनाये भेजो जाएंगी। किन्तु यदि आयोग उपरा अनुमोदन नहीं करता है तो विभागीय प्रोनेत्रि समिति को वैठक संघ लोक सेवा आयोग के अध्यक्ष या हितों सदस्य का अध्यक्षता में हित से होती है।

#### अनुसूची 7

भारतीय प्रसारण (कार्यक्रम) सेवा के आकाशवाणी और दूरदर्शन कर्तव्य क्रियां काठर में समूह "क" कर्तव्य पदों का वर्णन।

निर्माण काठर के विषय	5900-	4500-	3700-	3000-	2200-	योग
	6700	5700	5000	4500	4000	
(1)	(2)	(3)	(4)	(5)	(6)	(7)

#### आकाशवाणी

1. शास्त्रीय संगीत (हिन्दुस्तानी)
2. शास्त्रीय संगीत (कर्णाटक)
3. सुगम और लोकसंगीत
4. भाषित कार्यक्रम (जिनके अंतर्गत महिला, बालक और युवक कार्यक्रम हैं), नाटक रूपक, खेल, गृह और शिरा
5. खेलकूट
6. या ऐसे अन्य विषय जो आवृत्तकरताओं के आधार पर जोड़े जाएं।

(1)

(2)

(3)

(4)

(5)

(6)

(7)

## दूरदर्शन

- समाचार और सामयिक विषय, साशाल्कार, चर्चा, साहित्यिक कार्यक्रम, विषेष श्रोता कार्यक्रम, खेत और विकास कार्यक्रम, नाटक और वृत्तचित्र।
- खेलकूद
- संगीत और नृत्य
- या ऐसे अन्य विषय जी आवश्यकताओं के आधार पर जोड़े जाएं।

योग:	12	11	27	82	91	223
	4			+ 18*		+ 18*

\* यह वीडियो कार्यपालक वी श्रेणी में पदों का घोतक है।

टिप्पण :— (i) दूरदर्शन में कर्तव्य पदों के पदधारियों को भी प्रसार कर्तव्य पर सेवा की आवश्यकताओं के अनुसार अभिनियोजित किया जाएगा।

(ii) कार दूरदर्शन के नीचे लांग रों: 5 और 7 के सामने जोड़े गए ऐसे पद जो अलग रों (\*) दर्शाएं गए हैं, अपना अलग से भ्रातृत्व बनाए रखेंगे और संवैधित प्रोफेशनल श्रेणी में से तब तक भरे जाएंगे जब तक उनका 3700-5000 रु. के प्रक्रम पर वित्त नहीं हो जाता।

(iii) दूरदर्शन के कार्यक्रम निर्माण गोड़र के कनिष्ठ रागय वेतनमान में समिलित किए जाने वाले कंपरामेंट के पदों की संख्या का विविधत्य अन्यथा से विधा जाएगा।

[सं. 12018/1/85-वी (ए) जिल्द IV]  
एम. दामोदरन, संयुक्त सचिव

MINISTRY OF INFORMATION AND  
BROADCASTING  
NOTIFICATION

New Delhi, the 5th November, 1990.

G.S.R. 892 (E):—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules, namely:—

1. Short title and commencement:—  
(1) These rules may be called the Indian Broadcasting (Programme) Service Rules, 1990.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions:—In these rules, unless the context otherwise requires:—

(a) "Commission" means the Union Public Service Commission;

(b) "Controlling Authority" means the Government of India in the Ministry of Information and Broadcasting;

(c) "Departmental Candidates" means,—

(i) officers appointed on regular basis in consultation with the Commission or on the recommendations of the Departmental Promotion Committee, and who hold posts on regular basis or hold, liaison in Group 'A' Programme cadre of All India Radio and Doordarshan on the date of commencement of these rules, and

(ii) all officers appointed on regular basis to the post of Video Executive in Doordarshan in the pay scale of Rs. 3000-4500;

(d) "Departmental Promotion Committee" means a Committee constituted to consider promotion and confirmation in any grade;

(e) "Discipline" means the specific field of Programme Production Activity in the media as specified in Schedule VII;

(f) "Duty Post" means any post, whether permanent or temporary, included in Schedules I and II;

(g) "Examination" means any All India Competitive Examination conducted by the Commission for recruitment to the posts in the service;

(h) "Government" means the Government of India;

(i) "Grade" means a grade of Service;

(j) "Media" means All India Radio and Doordarshan;

(k) "Programme Executive" means those officers regularly appointed to a grade so designated in the pay scale of Rs. 2000-3500, in the media, including Programme Executive (Selection Grade) as well as those similarly appointed but designated as Farm Radio Officers and Extension Officers;

(l) "Programme Management Cadre of All India Radio" means various grades and posts referred to in Schedule I under the column pertaining to All India Radio;

(m) "Programme Management Cadre of Doordarshan" means various grades and posts referred to Schedule I under the column pertaining to Doordarshan;

(n) "Programme Production Cadre of All India Radio" means various grades and posts referred to in Schedule II under the column pertaining to All India Radio;

(o) "Programme Production Cadre of Doordarshan" means various grades and posts referred to in Schedule II under the column pertaining to Doordarshan;

(p) "Recruitment Year" means a Calendar Year in which the examination is held by the Commission;

(q) "Regular Service" in relation to any grade means the period or periods of service in that grade rendered after selection and appointment thereto under these rules and includes any period or periods:—

(i) taken into account for the purpose of seniority in the case of those appointed at the *initial constitution* of the service;

OR

(ii) during which an officer would have held a duty post in that grade but for being

on leave or otherwise not being available for holding such posts;

(r) "Schedule" means a Schedule to these rules;

(s) "Scheduled Castes" and "Scheduled Tribes" shall have the same meaning as assigned to them in clauses (24) and (25) respectively of article 366 of the Constitution;

(t) "Service" means the Indian Broadcasting (Programme) Service constituted under rule 3;

### 3. Constitution of the Indian Broadcasting (Programme) Service—

(1) There shall be constituted a service known as the Indian Broadcasting (Programme) Service consisting of persons appointed to the Service under rules 6 and 7.

(2) All the posts included in the Service shall be classified as Group 'A' posts.

(3) The Service shall comprise four independent cadres of Group 'A' posts viz. Programme Management Cadre of All India Radio, Programme Management Cadre of Doordarshan, Programme Production Cadre of All India Radio and Programme Production Cadre of Doordarshan.

### 4. Grades, authorised strength and its review

(1) The duty posts included in the various grades of the Service, their number and scales of pay on the date of commencement of these rules, shall be as specified in Schedules I and II.

(2) After the commencement of these rules, the authorised strength of the duty posts in the various grades shall be such as may, from time to time, be determined by the Government.

(3) Government may, in consultation with the Commission, include in the Service allied posts (other than those included in Schedules I and II) or exclude from the Service a post included in the said Schedules.

(4) Government may, in consultation with the Commission, appoint an officer whose post is included in the Service under sub-rule (3) of these rules to the appropriate grade of the Service in a temporary capacity or in a substantive capacity, as may be deemed fit, and fix his seniority in the grade after taking into account his continuous regular service in analogous grades.

20  
5. Members of the Service:—

(1) The following persons shall be the members of the Service.

- persons appointed to duty posts under rule 6; and
- persons appointed to duty posts under rule 7.

(2) A person appointed under clause (a) of sub-rule (1) shall on such appointment, be deemed to be a member of the Service in the appropriate grade applicable to him in Schedule I or Schedule II as the case may be, from the date of initial constitution of the Service.

(3) A person appointed under clause (b) of sub-rule (1) shall be a member of the Service in the appropriate grade applicable to him in Schedule I or Schedule II, as the case may be, from the date of such appointment.

## 6. Initial Constitution of the Service:—

(1) Subject to the provisions of sub-rules (2), (3) and (4) all departmental candidates holding posts on regular basis in the scales of pay of Rs. 5900-6700, Rs. 3700-5000, Rs. 3000-4500 and Rs. 2200-4000 shall from the date of commencement of these rules, be deemed to have been appointed to the corresponding posts and grades in the Service.

Provided that nothing in this sub-rule shall apply, to those Departmental Candidates who have been granted Selection Grade in the scale of Rs. 2200-4000.

(2) (a) The Departmental Candidates referred to in sub-clause (i) of clause (c) of rule 2 shall be required to convey their options in writing for inclusion in any one of the four Cadres of the Service.

(b) In the event of options not being received within the stipulated time, the Departmental Candidates shall be deemed to have opted in the respective cadre of the All India Radio or Doordarshan, as the case may be, where they are working:

Provided that the Departmental Candidates referred to in sub-clause (ii) of clause (c) of rule 2 shall merge with the Programme Production Cadre of Doordarshan and will maintain their separate identity as indicated in Schedule VII.

(3) (a) The Commission shall constitute a Selection Committee with the Chairman or a Member of the Commission, as President and not more than three representatives of the appropriate status, to be nominated by the Controlling Authority, to consider all the options from the Departmental Candidates referred to in sub-rule (2) and recommend the cadre and the Medium to which such Departmental Candidates may be appointed, and submit lists of officers considered suitable for such appointment to the Commission, which shall forward to the Controlling Authority its recommendations thereon.

(b) The decision of the Controlling Authority in respect of appointments based on the recommendations of the Commission shall be final and such appointments shall be deemed to have been made with effect from the date of constitution of the Service.

(c) After such Departmental Candidates have been so allocated to a particular Medium or a Cadre thereof, they will continue to serve in the cadre of that Medium to which they have been so assigned:

Provided that the Commission may, while making such recommendations, in respect of Departmental Candidates, referred to in sub-rule (2), include a recommendation that officers considered suitable for appointment to a grade shall, if sufficient number of vacancies are not available in that grade, continue to hold the post held by them before the commencement of these rules and for this purpose such posts shall be deemed to have been excluded from the Service so long as such officers continue to hold the said posts.

Explanation:—The absence of a Member other than the Chairman or a Member of the Commission shall not invalidate the proceedings of the Selection Committee.

(4) (a) Notwithstanding anything contained in rule 7, officers referred to in the proviso to sub-rule (3) shall be included in the Service when vacancies in the said grade are available.

(b) Such persons who are included in the Service at a later date will rank-en-bloc junior to the person inducted into the Service at the initial constitution.

(5) Departmental Candidates who do not desire to be absorbed in the Service shall, within a period of three months from the date of commencement of these rules, communicate their decision in writing to the Controlling Authority and they shall thereafter and subject to the other provision of these rules be deemed to continue to hold the posts held by them immediately before the commencement of these rules, and for this purpose, such posts shall be deemed to have been excluded from the Service so long as they hold the said posts.

6. (a) The regular continuous service of Departmental Candidates prior to their appointment to the Service shall count for purposes of promotion and confirmation.

(b) To the extent the Controlling Authority is not able to fill the authorised strength of the various grades in the Service in accordance with the provisions of this rule, the same shall be filled in accordance with the provisions of rule 7.

#### 7. Future maintenance of the Service —

(1) Any vacancy in any of the grades referred to in Schedules I and II, shall, after the initial constitution of the Service as provided in rule 6, be filled in the manner hereinafter provided under this rule.

(2)(a) 50% of the vacancies in the Junior Time Scale in the Programme Management and Programme Production Cadres of the media shall be filled by direct recruitment on the basis of competitive examination conducted by the Commission in accordance with any scheme of examination that may be notified by the Government in consultation with the Commission from time to time.

(b) The remaining 50% of the vacancies in the Junior Time Scale shall be filled by promotion of officers of feeder grades possessing the minimum qualifying service as specified in the appropriate column in Schedules IV and V.

(3) Notwithstanding anything contained in sub-rule (2), all the vacancies in the Junior Time Scale shall be filled by promotion for a period of two years from the date of commencement of these rules.

(4) Appointments to the posts in the Junior Time Scale and above by direct recruitment shall be made in the manner specified in Schedule III.

(5) Promotion of officers to the Service shall be made in accordance with the provisions contained in Schedules IV and V.

(6)(a) (i) Officers in the field of promotion to the Junior Time Scale of Programme Management Cadre of All India Radio or Doordarshan shall be required to convey in writing their choice in the order of preference for working in the Programme Management Cadre or in the Programme Production Cadre of either of the two media.

(ii) The Departmental Promotion Committee, as specified in Schedule VI, shall, after due consideration of the preference and suitability thereof for acceptance, will recommend the cadre as well as the media in which they shall be appointed on promotion.

(b)(i) All Officers in the field of promotion to the Junior Time Scale of Programme Production Cadre of either of the two media shall be required to convey in writing their choice in the order of preference for working in any of the specialised discipline in the Programme Production Cadre of the respective media, mentioned in Schedule VII.

(ii) The Departmental Promotion Committee, as specified in Schedule VI, shall, after due consideration of the preference and suitability thereof for acceptance, will recommend the cadre including the discipline) as well as the media in which they shall be appointed on promotion.

(c)(i) All candidates appearing for competitive examination for appointment to the Service shall likewise be required to indicate in writing their choice in the order of preference for appointment in the Programme Management Cadre or in the Programme Production Cadre of either or the two media to which they would like to be considered for appointment in case they are selected.

(ii) At the time of making appointments, on the basis of the position and rank obtained by the candidates in the Examination, the preference expressed by them in respect of the medium and the cadre shall be given due consideration.

(d) The allocation to the cadre made under this rule shall be irrevocable

Provided that where a candidate or a promotee has failed to indicate his/her choice of a cadre in

the Service, the Controlling Authority shall, allocate the cadre having regard to the number of vacancies and such other factors as it deems fit and such allocation shall be binding on the candidate or promotee.

(7) Notwithstanding anything contained in sub-rule (5), vacancies upto 20% occurring in any calendar year, in the Senior Administrative Grade and Junior Administrative Grade of the Programme Management Cadres of the Media or of the Programme Production Cadres of the Media, may be filled on the basis of direct recruitment made through the Commission in accordance with the qualifications, experience and age limit for such direct recruitment as specified in Schedule III.

#### 8. Seniority:—

(1) The relative seniority of members of the Service appointed to any grade in accordance with rule 6 at the time of initial constitution of the service, shall be governed by their relative seniority obtaining on the date of commencement of these rules.

(2) Officers who join the Service in any grade after its initial constitution including those mentioned in sub-rule (6) and sub-rule (7) of rule 7 shall rank below the appointed to the Service in that grade under rule 6.

(3) The seniority of persons recruited to the Service after the initial constitution shall be determined in accordance with the general orders and instructions issued by the Central Government in this behalf from time to time.

(4) The seniority of any person, not covered by sub-rules (1) to (3) shall be determined by the Controlling Authority in consultation with the Commission.

#### 9. Probation:—

(1) Every person on appointment to the Junior Time Scale of the Service, either by direct recruitment or by promotion shall be on probation for a period of two years.

(2) Persons appointed to Junior Administrative Grade or Senior Administrative Grade on direct recruitment basis shall be on probation for a period of one year.

(3) The Controlling Authority may extend the period of probation in accordance with the

order and instruction issued by the Central Government in this behalf from time to time.

(4) On completion of the period of probation or any extension thereof, officers shall, if considered fit for permanent appointment, be assigned to the post, if not already confirmed in the entry grade.

(5) If, during the period of probation or any extension thereof, as the case may be, the Controlling Authority is of the opinion that an officer is not fit for permanent appointment, the Controlling Authority without any reason being assigned, may—

- (a) if he was appointed by direct recruitment discharge him from service in that post.
- (b) if he was appointed by promotion revert him to the post held by him immediately before such promotion.

(6) During the period of probation or any extension thereof, the officer may be required to undergo such courses of training and instructions and pass such examinations and tests including Examination in Hindi as the Controlling Authority may consider necessary as a condition to the satisfactory completion of probation.

(7) As regards other matters relating to probation, the members of the Service shall be governed by the instructions issued by the Central Government from time to time in this regard.

(8) On satisfactory completion of the period of probation, officers shall be considered for confirmation against substantive posts subject to availability of such posts.

#### 10. Appointment to the Service:—

All the appointments to the posts in the various grades of the Service shall be made by the Controlling authority.

#### 11. Liability for Service in any part of India and other conditions of Service:—

(1) Officers appointed to the Service shall be liable to serve anywhere in India or outside.

(2) The conditions of service of the members of the Service in respect of matters for which no provision is made in these rules shall be the same as are applicable, from time to time, to Group 'A' Officers of the Central Civil Services in general.

## 12. Disqualifications : No Person—

(a) who has entered into or contracted a marriage with a person having a spouse living, or

(b) who, having a spouse living, has entered into or contracted a marriage with any person,

shall be eligible for appointment to the Service :

Provided that the Controlling Authority may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

## 13. Power to relax :

Where Controlling Authority is of the opinion that it is necessary or expedient so to do it may, by order, for reasons to be recorded in writing and in consultation with the Commission, relax any of the provisions of these rules with respect to any class or category of persons.

## 14. Saving :

Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes and Ex-service men and other special categories of persons in accordance with the orders issued by the Central Government from time to time.

## 15. Interpretation :

If any question relating to the interpretation of these rules arises, it shall be decided by the Controlling Authority in consultation with the Commission.

## 16. Repeal and Saving :

The All India Radio (Group 'A') Recruitment Rules, 1963 in so far as they relate to the posts included in Schedules I and II of these rules apply are hereby repealed :

Provided that such repeal shall not affect anything done or action taken under the said rules before such repeal.

2949 GI/90-3

## SCHEDULE I

[See sub-rule (1) of rule 4]

Grade, Number and Scale of Pay of Duty Posts included in the Programme Management Cadres of the Indian Broadcasting (Programme) Service

Sl. No.	Grade	All India Radio	Doordarshan	Scale of Pay
1.	Senior Administrative Grade Deputy Director General (Management)	10	11	Rs. 5900-200-6700
2.	Junior Administrative Grade (Selection Grade) Senior Director	—*	—*	Rs. 4500-150-5700
3.	Junior Administrative Grade Director/Controller	44	15	Rs. 3700-125-4700-150-5000
4.	Senior Time Scale Deputy Director/Deputy Controller	130	32	Rs. 3000-100-3500-125-4500
5.	Junior Time Scale Programme Officer	144	37	Rs. 2200-75-2800-EB-100-4000
Total		328	95	

Note:—(1)\* Junior Administrative Grade (Selection Grade) is non-functional and the maximum number of posts in this grade shall not exceed 15% of the posts in the Senior Time Scale and above subject to a maximum limit of posts in the Junior Administrative Grade (Director/Controller).

(2) The following reserve strength in the Junior Time Scale viz. Probationers and Training—20; Deputation—10 and Leave—10 has been distributed among the Programme Management and Production Cadres of the media.

(3) The number of posts sanctioned for various schemes after 1-1-1985 in All India Radio and Doordarshan will be deemed to have been included in the service and such posts will be added to the strength shown therein.

## SCHEDULE II

[See sub-rule (1) of rule 4]

Grade, Number and Scale of Pay of Duty Posts included in the Programme Production Cadres of the Indian Broadcasting (Programme) Service

Sl. No.	Grade	AIR	Doordarshan	Scale of Pay
1.	2	3	4	5
1.	Senior Administrative Grade Deputy Director General (Production)	12	12	Rs. 5900-200-6700
2.	Junior Administrative Grade Senior Director (Production)	—*	—*	Rs. 4500-150-5700
3.	Junior Administrative Grade Chief Producer	70	38	Rs. 3700-125-4700-150-5000

1	2	3	4	5
4. Senior Time Scale Executive Producer	111	82	Rs. 3000-100-3500-125-4500	
5. Junior Time Scale Programme Officer	122	91	Rs. 2200-75-2800-EB-100-4000	
Total		315	223	

Note :—(1) \* Junior Administrative Grade (Selection Grade) in non-functional and the maximum number of posts in this grade shall not exceed 15% of the posts in the Senior Time Scale and above subject to a maximum limit of posts in the Junior Administrative Grade.

- (2) The following reserve strength in the Junior Time Scale viz. Probationers and Training—20, Deputation—10 and Leave—10 has been distributed among the Programme Management and Production Cadre of the media.
- (3) The number of posts sanctioned for various schemes after 1-1-1985 in All India Radio and Doordarshan will be deemed to have been included in the service and such posts will be added to the strength shown therein.

#### SCHEDULE-III:

The qualifications experience and age limits for direct recruitment to posts in the Senior Administrative Grade, Junior Administrative Grade and Junior Time Scale of the Indian Broadcasting (Programme) Service

Sl. No.	Grade	Age limit	Educational Qualification and experience
1	2	3	4
1. Senior Administrative Grade	Not exceeding 50 years	Rs. 5900-200-6700:	<p>Essential :</p> <p>(i) Degree from a recognized University or equivalent.</p> <p>(ii) 17 years' experience in a supervisory capacity in the field of education, culture, television, radio, film programme production or publicity having visual or audio impact including five years' administrative and organisational experience.</p> <p>Provided that for posts of Senior Administrative Grade in the Programme Production Cadre 7 years' experience must necessarily be in the discipline (as enumerated in Schedule VII) in which the vacancy has arisen.</p>

1	2	3	4
			<p>(iii) Intimate knowledge of India's cultural heritage and of different forms of cultural and artistic expressions in the country.</p> <p>Desirable:</p> <ol style="list-style-type: none"> <li>(i) Knowledge of Hindi and one other Indian language.</li> <li>(ii) Experience of organising cultural activities.</li> <li>(iii) Experience of creative production in the candidate's own field of specialisation or participation in casual Television/Radio Programme.</li> <li>(iv) Degree/Diploma in Drama, Music, Journalism or Film Production from an Institution of repute.</li> </ol>

2. Junior Administrative Grade	Not exceeding 50 years	Essential :
	Rs. 3700-125-4700-150-5000	<p>(i) Degree from a recognised University or equivalent.</p> <p>(ii) 10 years' experience in supervisory capacity in the field of education, culture, television radio, film programme production or publicity with visual or audio impact, including three years' administrative and organisational experience provided that for Junior Administrative Grade post in the programme Production cadre, 5 years' experience must necessarily be in the discipline (as enumerated in Schedule VII) in which the vacancy has arisen.</p> <p>(iii) Knowledge of India's cultural heritage and of different forms of cultural and artistic expression in the country.</p>

Desirable :
(i) Knowledge of Hindi and one other Indian language.
(ii) Experience in the creative production in the candidate's own field of specialisation or parti-

4	1	2	3	4
cipation in casual Tele- vision/Radio progra- mmes.	3. Junior Time Scale Rs. 2200-75- 2800-EB-100- 4000.	No exceeding 28 years	Degree of a recognised Uni- versity or equivalent in the field of Drama, Music, Dance, Journalism, Film, Art, Culture, Agriculture, Literature, Education, Science, Cinematography, as relevant to the post.	
(iii) Degree/Diploma in Drama, Music, Dance, Journalism or Film Production from an Institution of repute.				

## SCHEDULE-IV

[See sub-rule (2) &amp; (3) or rule 7].

Method of recruitment, field of promotion and minimum qualifying service in the next lower grade for appointment of officers on promotion to duty posts in the Programme Management Cadre of the Indian Broadcasting (Programme) Service

S. No.	Grade	Method of recruitment	Field of selection and the minimum qualifying service
1.	Senior Administrative Grade Additional Director General/Deputy Director General Rs. 5900-200-6700	By promotion by selection	Officers with 8 years regular service in the Junior Adminis- trative Grade (including non-functional selec- tion grade) or with 17 years' regular service in Group 'A' post out of which at least 4 years regular service should be in Junior Administrative Grade.
2.	Junior Administrative Grade (Selection Grade) Senior Director Rs. 4500-150-5700	By appointment on the basis of seniority based on suitability taking into account the overall performance, experience, and other related matters	Officers in the Junior Administrative Grade (Director) who have entered the 14th year of Group A Service on the 1st July of the year with reference to the year of examination or initial recruitment to Junior Time Scale Group 'A'.

Note : The Junior Administrative Grade officers who entered into the service other than by direct recruitment to Junior Time Scale Grade shall also be considered provided they are senior to the junior most officer who has become eligible for consideration to Junior Administrative Grade (Selection grade).

- (1) The Scheme of Examination including age limit etc. will be advertised by the Commission in due course.
- (2) The job requirements of the Programme Officer are no academic, but are one of initiative, drive and intelligence. The recruitment to this post will be on language/discipline basis. The candidates applying for this post will have to indicate their preference for the language/discipline for which they would like to be considered for appointments, as also the options as specified in rule 7(5)(c).
- (3) The crucial date for determining the age-limit shall be the closing date for receipt of applications from candidates in India (and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of Jammu and Kashmir State, Lakhul and Spiti district and Pangl Sub-Division of Cham-  
ba district of Himachal Pradesh, Andaman and Nicobar Islands or Lakshadweep).
- (4) Qualifications are relaxable at the discretion of the Union Public Service Commission in case of candidates otherwise well qualified.
- (5) The qualification(s) regarding experience is/are relaxable at the discretion of the Union Public Service Commission in the case of candidates belonging to Scheduled Castes and Scheduled Tribes if, at any stage of the selection, the Union Public Service Commission is of the opinion that sufficient number of candidates from those communities possessing the requisite experience are not likely to be available to fill up the vacancies reserved for them.
- (6) Government servants appointed as direct recruits to the posts in Junior Administrative Grade and Senior Administrative Grade shall be eligible to add to their service qualifying for superannuation pension (but not for any other Class of pension) the actual period not exceeding one-fourth of the length of their service by the actual period by which their age at the time of recruitment exceeded 25 years or a period of 5 years, whichever is less.

1	2	3	4
3. Junior Administrative Grade Director Rs. 3700-125-4700-150-5000	By promotion by selection	Officers in the Senior Time scale with five years of regular service in the grade.	
4. Senior Time Scale Deputy Director/Controller Rs. 3000-100-3500-125-4500	By promotion on seniority-cum-fitness basis.	Officers in Junior Time Scale with four years regular service in the grade.	
5. Junior Time Scale Programme Officer Rs. 2200-75-2800-EB-100-4000.	50% by promotion and 50% by direct recruitment in accordance with sub rule 2 of rule 7.	Programme Executives with three years' regular service in the grade.	

## Note :—

- (1) For purpose of promotion to the Junior Time Scale posts, eligibility list of Programme Executives, Farm Radio Officers and Extension Officers shall be prepared on the basis of their date of appointment on regular basis in the pay scale of Rs. 2000-3500 subject to the condition that the inter-se-seniority in their respective cadres shall be maintained. In case there are more than one officer appointed on the same date, their placement in the Eligibility Lists will be determined according to their date of birth, on the principle of 'Older the Senior'.
- (2) For promotion to the Junior Time Scale vacancies in the Programme Management and Programme Production Cadre of the media, all officers in the field of selection, shall be required to give an option as provided for in sub-rule (6) of rule 7.
- (3) Posts at Sl. No. 1 and 3 may also be filled by direct recruitment provided for in sub-rule (7) of rule 7.

Method of recruitment, field of promotion and minimum qualifying service in the next lower grade for appointment of officers on promotion to duty posts in the Programme Production Cadre of the Indian Broadcasting (Programme) Service

Sl. No.	Grade	Method of recruitment	Field of selection and the minimum qualifying Service
(1)	(2)	(3)	(4)
1. Senior Administrative Grade Deputy Director (Production) Rs. 5900-6700	By promotion by selection		Officers with 8 years' service in the Junior Administrative Grade (including non-functional selection grade) or with 17 years' regular service in Group 'A' post out of which at least 4 years' regular service should be in Junior Administrative Grade.
2. Junior Administrative Grade (Selection Grade) Director (Production) Rs. 4500-5700.	By appointment on the basis of seniority based on suitability taking into account the overall performance, experience and other related matters.		Officers in the Junior Administrative Grade (Director) who have entered the 14th year of Group 'A' service on the 1st July of the year with reference to the year of examination or initial recruitment to Junior Time Scale Group 'A'.
3. Junior Administrative Grade Chief Producer Rs. 3700-5000.	By promotion by selection		Note : The Junior Administrative Grade officers who entered into the service other than by direct recruitment to Junior Time Scale Grade shall also be considered provided they are senior to the Junior most officer who has become eligible for consideration to Junior Administrative Grade (Selection Grade).
4. Senior Time Scale Executive Producer Rs. 3000-4500.	By promotion on seniority-cum-fitness basis.		Officers in the Senior Time Scale with five years regular service in the grade in the medium in which the vacancy has arisen.
5. Junior Time Scale Programme Officer Rs. 2200-75-2800-EB-100-4000.	50% by promotion and 50% by direct recruitment in accordance with sub rule 2 of rule 7.		Officers in Junior Time Scale with five years' regular service in the grade in the medium in which the vacancy arisen.
			The following categories of staff with three years regular service in the grade will be eligible.
			1. Producer (Selection Grade)
			2. Producer
			3. Producer Grade II
			4. Translator

43

(2)

(3)

(4)

5. Editor  
6. Editor (Scripts)  
7. Reference Officer.

Like-wise Cameraman Grade I in the pay scale of Rs. 2375-3500 with two years regular service will be eligible against the vacancies specifically earmarked for Programme Officer (Cameraman).

Note :—

(1) For purpose of promotion to the Junior Time Scale posts, eligibility list of various categories of officers mentioned in column 4 of S. No. 5 in Schedule V shall be prepared on the basis of their date of appointment on regular basis in the pay scale of Rs. 2000-3500 subject to the condition that the inter-se-seniority in their respective cadres shall be maintained. In case there are more than one officer appointed on the same date, their placement in the Eligibility Lists will be determined according to their date of birth, on the principle of 'Older the Senior'.

(2) For promotion to the Junior Time Scale vacancies in the Programme Management and Programme Production Cadre of the media, all officers in the field of selection, shall be required to give an option as provided for in sub-rule (6) of rule 7.

(3) Posts at S. No. 1 and 3 may also be filled by direct recruitment as provided for in sub-rule (7) of rule 7.

## SCHEDULE—VI

Composition of Group 'A' DPC for cases for promotion and confirmation in respect of Group 'A' Posts included in the Indian Broadcasting (Programme) Service.

Sl. No.	Grade/Post	Group 'A' DPC (for considering promotion)	Group 'A' DPC (for considering confirmation)
1	2	3	4
1.	Senior Administrative Grade	1. Chairman/Member, UPSC—Chairman 2. Secretary, Ministry of Information and Broadcasting—Member 3. Director General, All India Radio India Radio—Member 4. Director General, Doordarshan —Member	1. Secretary, Ministry of Information and Broadcasting—Chairman 2. Director General, All India Radio—Member. 3. Director General, Doordarshan—Member.
2.	Junior Administrative Grade (Selection Grade).	1. Joint Secretary (Broadcasting), Ministry of information and Broadcasting —Chairman 2. Additional Director General/Deputy Director General, All India Radio—Member. 3. Additional Director General/Deputy Director General, Doordarshan —Member.	
	Junior Administrative Grade	1. Chairman/Member, UPSC—Chairman 2. Joint Secretary (Broadcasting), Ministry of Information and Broadcasting 3. Additional Director General/Deputy Director General, All India Radio —Member 4. Additional Director General/Deputy Director General, Doordarshan—Member.	1. Joint Secretary (Broadcasting) Ministry of Information and Broadcasting —Chairman 2. Additional Director General/Deputy Director General All India Radio. —Member 3. Additional Director General/Deputy Director General, Doordarshan—Member
4.	Senior Time Scale	1. Joint Secretary (Broadcasting), Ministry of Information and Broadcasting —Chairman 2. Additional Director General/Deputy Director General, All India Radio—Member 3. Additional Director General/Deputy Director General, Doordarshan—Member.	

1	2	3	4	5
5. Junior Time Scale				
	1. Chairman/Member, UPSC—Chairman		1. Additional Director General/Deputy	
	2. Additional Director General/Deputy Di-		Director General, All India Radio or	
	rector General, All India Radio or addi-		Additional Director General/Deputy	
	tion Director General/Deputy Director		Director General, Doordarshan.	
	General, Doordarshan.			
	3. Director (All India Radio)/Deputy Secre-		2. Director (All India Radio)/Deputy	
	tary (All India Radio or Director TV)/-		Secretary (All India Radio) or Direc-	
	Deputy Secretary (TV)		tors (TV)/Deputy Secretary (TV).	

Note.—(1) The absence of a Member other than the Chairman or a Member of the Commission shall not invalidate the proceeding of the Committee, if more than half of the Members of the Committee had attended its meetings.

(2) The proceedings of the DPC relating to confirmation shall be sent to the Commission for approval. If, however, the same is not approved by the Commission, a fresh meeting of the DPC to be presided over by the Chairman or a Member of the UPSC shall be held.

#### SCHEDULE—VII

Break-up of Group 'A' duty posts in All India Radio and Doordarshan Programme Production cadre of the Indian Broadcasting (Programme) Service.

Discipline in Production cadre	5900-6700	4500-6700	3700-5000	30000-4500	2200-4000	T. al
(1)	(2)	(3)	(4)	(5)	(6)	(7)
<b>All India Radio</b>						
1. Classical Music (Hindustani)						
2. Classical Music (Karnatak)						
3. Light & Folk Music.						
4. Spoken Word (including women, children & youth) Drama						
Feature, Farm & Home and Education						
5. Sports						
6. Or any other discipline which may be added on the basis of requirements.						
<b>Total</b>	12	22	48	111	122	315
(1)	(2)	(3)	(4)	(5)	(6)	(7)
<b>Doordarshan</b>						
1. News & Current Affairs, interviews, discussions, literary programmes, Special Audience Programmes and Farms & Development Programmes, Drama & Documentaries.						
2. Sports.						
3. Music & Dance.						
4. Or any other discipline which may be added on the basis of requirements.						
<b>Total</b>	12	11	27	82	91	223
				+18*	+18*	

\*This denotes posts in the grade of Video Executive.

Note.—(i) Incumbents of the duty posts in Doordarshan may also be deployed on transmission duty as per service needs.

(ii) The posts added against Column No. 5 and 7 under 'Doordarshan' above and shown separately (\*) will maintain their separate entity and will be filled up from the respective feeder grade until they are merged at the stage of Rs. 3700-5000.

(iii) The number of posts of Column No. 5 to be included in the Junior Time Scale of Programme Production Cadres of Doordarshan will be decided separately.

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